Bajaj Allianz Life eTouch Online Term A Non-linked, Non-Participating, Pure Term Life Insurance Plan

UIN: 116N140V04

# Bajaj Allianz Life Insurance Company Limited Bajaj Allianz Life eTouch Online Term PART - A FORWARDING LETTER

Name of the Policyholder		
Address		
Dear Mr. / Mrs. / Miss		
Sub: Issuance of the Policy under application	ation for the life insurance policy dated	
Please find enclosed herewith your Po	ng your faith in us. Your policy requires Regular Premiums licy Document, a copy of the Proposal Form and documents of this Policy is issued subject to section 45 of the Insurance of	mentioned herein below, based on whic
Document Type	Specification of Documents provided	Identification No.
Proposal Form	Proposal Form	- Indiana and a second a second and a second a second and
Age proof	'	
Identity Proof		
Address Proof		
the option to review the terms and condition stating the reasons for your objections, pr	is Policy and thirty (30) days in case of electronic Policy and Policy ons of the Policy, and if you disagree with any of the terms and conditionally obtained no claim has already been made in the Policy. You shall be expaid, less the proportionate amount of risk premium for the peredical examination and stamp duty.	tions, you have an option to return the Policentilled to a refund comprising all the Regula
For any queries kindly write to us at the be	ow mentioned address and we assure and strive to provide you the	best of services.
Authorised Signatory Head- Underwriting		
FOR BAJAJALLIANZ LIFE INSURANCE Your Policy Servicing Branch Address: Ba Bajaj Allianz House, Airport Road, Yerawa Toll Free Number: 1800 209 7272	iaj Allianz Life Insurance Company Limited	

## Please read policy document, especially following clauses on

Regular Premium	Policy Benefits
Non-payment of regular premium and forfeiture, if any	Definitions & Exclusions as contained in Annexure K

Disclaimer: In case of dispute, English version of policy bond shall be final and binding.

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### **PREAMBLE**

The Company has received a Proposal Form, declaration and the first Regular Premium from the Policyholder / Life Assured as named in this Schedule. The said Proposal Form and declaration along with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Policyholder as the basis of the contract of insurance, both parties to the assurance contract do hereby further accept and affirm that the Policy, in consideration of and subject to due receipt of subsequent Regular Premium as set out in the Schedule with all its parts (Policy Document and Endorsements if any) shall be subject to the terms and conditions as contained in this Policy.

This Policy is issued on the basis of the information given, declaration made by the Policyholder in the Proposal Form, which is incorporated herein and forms the basis of this Policy.

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Name of the Policyholder			
Address			
Address			
Address			
Pin code			
Gender		Date of Birth	
Age at Entry		Age	
Name of the Life Assured			
Policy No.	Pro	oduct Name	Bajaj Allianz Life eTouch Online Term
Product Code	Uni	ique Identification No. (UIN)	UIN - 116N140V04
Policy Commencement Date	Var	iant	< Shield / Shield Plus / Shield Super / Shield Supreme>
Date of Commencement of Risk	Dat	te of Birth	
Age	Age	e Admitted?	<admitted admitted="" not=""></admitted>
Gender		oker Category	<non-smoker non-<br="" preferred="" –="">Smoker – Residual / Smoker&gt;</non-smoker>
Policy Term		m Assured (₹)	
Premium Paying Term		emium Payment Frequency	
Regular Premium (Rs.)*		ra Premium (₹)	
Due Date of Last Premium	Ma	turity Date	
Due Dates of Premium			
* Regular Premium excludes any applicab	le GST & cess but includes	any Extra Premium.	
REGULAR PREMIUM PAYABLE FOR SEL	ECTED PREMIUM PAYMEN	NT FREQUENCY:₹	
In Words: Rupees		Only	
Details of the Nominee			
Nominee(s) Name		Nominee(s) Age	Years
Relationship to the Life Assured			
Appointee Name [in case the Nominee(s	) is(are) a minor(s)]:		
Relationship to the Life Assured			
Sales Representative Details			
Name		Code	
Address			
Phone Number		e-Mail Id	

ON EXAMINATION OF THE POLICY, if the Policyholder notices any mistake, the Policy Document is to be returned for correction to the Company.

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To whom the Benefits are Payable: The Benefits are payable to the Claimant.

The Policy shall be subject to and governed by the terms of the Policy Document along with the Schedule contained herein and endorsements if any, made from time to time and all these shall together form a single agreement

All taxes, including GST & cess, either existing or those that may apply in future (including enhancements of existing taxes) will be charged extra over and above the Regular Premium amount. Payment of such taxes shall be the responsibility of the Policyholder.

Bajaj Allianz Life Insurance Company does not provide any warranty or assurance that the Policyholder will be, by virtue of purchasing this Policy, eligible for any income tax or other tax rebate or relief.

Signed on behalf of Bajaj Allianz Life Insurance Company Limited for Policy No	
Issued on <date></date>	Affix
Authorised Signatory	Stamp ₹

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#### PART B

This Policy is issued on the basis of the information given and declaration made by the Policyholder in the Proposal Form, which is incorporated herein and forms the basis of this Policy. The following terms shall have the meaning assigned to them below. The singular includes the plural and references to the male include the female where the context so permits.

#### **Definitions and Abbreviations**

- "Accident" means a sudden, unforeseen and involuntary event caused by external, visible and violent means.
- b. "Accidental Death" means death caused by sudden, violent, unforeseen and involuntary event caused by external and visible means as revealed by an autopsy provided such death was caused directly by such Accident, and independently of any physical or mental illness within ninety (90) days of the date of accident and subject to the exclusion given in Annexure K, which forms part of this Policy Document.
- c. "Accidental Total Permanent Disability" means disability to the Life Insured if he meets with an Accident, and is being subject to one of the following impairments: (i) Total and irrecoverable loss of entire sight in both eyes or (ii) Amputation at or above the wrists or (iii) Amputation at or above the wrist and one foot at or above the ankle. "Loss of sight" above means total, permanent and irreversible loss of all vision in both eyes as a result of accident (as applicable). The diagnosis must be clinically confirmed by an appropriate consultant. The blindness must not be correctable by aides or surgical procedures. The ATPD benefit is subject to the exclusion as given in Annexure K, which forms part of this Policy Document.
- d. "ACI" means Accelerated Critical Illness.
- e. "ACI Benefit" means the benefit payable on diagnosis of any specified Critical Illness occurring on the life of the Life Assured. Please refer to Section 4) a) iv) below for more details.
- f. "ADB" means Accidental Death Benefit and is the benefit payable on the Accidental Death of the Life Assured. Please refer to Section 4) a) v) below for more details.
- g. "Age" means age as at last birthday.
- h. "Annualized Premium" means the total amount of Regular Premiums payable in a Policy Year chosen by the Life Assured, excluding the taxes, rider premiums, underwriting extra premiums if any.
- "ATPD Benefit" means the benefit payable on ATPD of the life of the Life Assured. Please refer to Section 4 below for more details.
- j. "ATPD" means Accidental Total Permanent Disability
- "Business Day" is the common working day of the Corporate Office of the Company.
- I. "CI" means Critical Illness
- m. "Claimant" means the Life Assured (if alive) or Policyholder (if different from the Life Assured) or the assignee or the Nominee or the legal heirs of Policyholder/Nominee(s) to whom the Policy Benefit will be payable.
- "Company" refers to BAJAJ ALLIANZ LIFE INSURANCE COMPANY LIMITED.
- o. "Critical Illness" means illness the signs or symptoms of which first commence more than ninety (90) days following the Date of Commencement of Risk or the date of latest revival (if any), whichever is the latest, and shall include either the first diagnosis of any of the illnesses or first performance of any of the covered surgeries as given in section I C) of Annexure K, subject to exclusion as given in section II C) of Annexure K. Annexure K forms part of this Policy Document.
- p. "Date of Commencement of Risk" means the date specified in the Schedule (unless the Policyholder is informed otherwise by the Company) from which the risk cover of the Life Assured commences under the Policy.
- q. "Death Benefit" means the benefit payable on the death of the Life Assured. Please refer to Section 4) below for more details.
- r. "Extra Premium" means the amount of additional premium collected as part of the Regular Premium, which is decided based on the prevailing Board approved underwriting norms of the Company and was communicated to the Policyholder in the counter-offer made to him and to which he consented.
- "Financial Year" means the year starting from 1st April of a year and ending on 31st March of the next year.
- t. "Goods and Service Tax" is charged based on type of policy communication address of Policy Holder. This may change subject to change in rate/state in address of the Policy Holder as on date of adjustment.
- u. "Grace Period" means a period of fifteen (15) days for a monthly Premium

Payment Frequency and thirty (30) days for other than monthly Premium Payment Frequency, from the due date of the Regular Premium payment.

- v. "GST" means Goods and Service Tax
- w. "IRDAI" means the Insurance Regulatory and Development Authority of India.
- "Life Assured" means the person named as the Life Assured in the Schedule whose life is assured under this Policy.
- y. "Life Benefit" means the same as Death Benefit given in Section 1) q. above.
- z. "Nominee" means the person specified in the Schedule who has been nominated in writing to the Company by the Policyholder, who is entitled to receive the Death Benefits under the Policy.
- aa. "Maturity Date" means the date as specified in the Schedule on which the Policy Term expires.
- bb. "Policy" means the arrangements established by the Policy Document.
- cc. "Policy Anniversary" means the date corresponding numerically with the Policy Commencement Date in each subsequent year during the Policy Term.
- dd. "Policy Commencement Date" means the date of commencement of the Policy as specified in the Schedule.
- ee. "Policy Document" means this Policy wording the Schedule (which is attached to and forms part of this Policy and includes any Annexure or endorsement to it and, if more than one, then, the latest in time) and the Proposal Form.
- ff. "Policyholder" means the adult person named in the Schedule who has concluded the Policy with the Company.
- gg. "Policy Term" means the period, as specified in the Schedule, between the Policy Commencement Date and the Maturity Date.
- hh. "Policy Year" means the year commencing on the Policy Commencement Date or a Policy Anniversary thereof.
- "Premium Payment Frequency" is a regular time interval as specified in the Schedule, at which the Regular Premium is payable during the Premium Paying Term.
- jj. "Premium Paying Term" means the period specified in the Schedule during which the Regular Premium is payable.
- kk. "Proposal Form" means the Policyholder's statements in the proposal for this Policy submitted by or on behalf of the Policyholder along with any other information or documentation provided to the Company prior to inception.
- II. "Regular Premium" means the amount exclusive of applicable taxes, if any, payable by the Policyholder at regular intervals during the Premium Paying Term, in amount and at the Premium Payment Frequency, both, as specified in the Schedule.
- mm. "Revival period" means a period of five (5) consecutive years from the due date of first unpaid Regular Premium, during which the Policyholder is entitled to revive the Policy which was lapsed due to non-payment of Regular Premium.
- nn. "Smoker Category" of the Life Assured is as specified in the Schedule and is the classification of the Life Assured based on the prevailing Board approved underwriting norms of the Company.
- oo. "Sum Assured" is the amount as specified in the Schedule for the Life Assured under the Policy.
- pp. "Sum Assured on Death" is the amount payable on the death of Life Assured as specified in the Schedule under the Policy and is the higher of
- 10 times Annualised Premium\* or (ii) 105% of Total Premium paid\* till date of death or (iii) Sum Assured.
- qq. "Surrender Value" means the benefit payable, if any, on the surrender of the Policy. Please refer to Section 10) below for more details.
- rr. "Total Premiums Paid" means the total of all Regular Premiums received by the Company, excluding any Extra Premium, Rider premium and taxes.
- ss. "Variant" means the four (4) Variants, as mentioned in Section 2)b) and detailed in Section 4)a) below, that the Policyholder has to choose-from before the Date of Commencement of Risk.
- tt. "WOP Benefit" means the benefit of the waiver of premium (WOP) due in the future on the occurrence of any CI and/or ATPD of the Life Assured, based on the Variant chosen in the Policy. Please refer to Section 4 below for more details.

### PART C

- 2) Policy Description
- a) The Policy is a non-linked, non-participating, individual, life, regular premium payment, pure risk premium and health cover plan providing risk cover for death, accidental death, accidental total permanent disability (ATPD) & critical illness (CI).

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- b) The plan provides four (4) Variants, as mentioned below, from which the Policyholder will choose before the Policy Commencement Date. The chosen Variant cannot be changed under the Policy.
- i. Life Benefit plus WOP due to ATPD Variant "Shield"
- ii. Life Benefit plus ATPD Benefit plus WOP due to ATPD Variant "Shield Plus"
- iii. Life Benefit plus ADB plus ATPD Benefit plus WOP due to ATPD Variant "Shield Super"
- Life Benefit and ACI Benefit plus ATPD Benefit plus WOP due to ATPD or CI Variant "Shield Supreme"
  - The details of the benefits under each Variant are as given in Section 4) below.
- The plan provides Death Benefit, ADB (if opted), ATPD Benefit (if opted), ACI Benefit (if opted), WOP benefit and Surrender Benefit.
- d) There is no Maturity Benefit.
- 3) Regular Premium
- a) The Regular Premium is based on the Gender, Age, Policy Term, Sum Assured and the Smoker Category of the Life Assured, and includes any Extra Premium.
- Regular Premium is payable in full on the due dates of premium specified in the Schedule or within the Grace Period allowed, during the Premium Paying Term
- c) The Company does not have any obligation to issue a notice that Regular Premium is due or for the amount that is due.
- d) The Company will not accept any amount less than the Regular Premium along with applicable taxes, if any, due as the Regular Premium.
- e) The Regular Premium for the Variants "Shield", "Shield Plus", "Shield Super" and Non-ACI component of "Shield Supreme" are guaranteed for entire Policy term. The ACI (including WOP on ACI) component of Variant "Shield Supreme" is guaranteed for a period of five (5) Policy Years from the Policy Commencement Date or from the date of latest revision of Regular Premium.
- i. The revised Regular Premium for ACI (including WOP on ACI) will be informed to the Policyholder by the Company thirty (30) days before the commencement of the next Policy Year and shall remain unchanged for at least five (5) Policy Years, as applicable.
- ii. If the Policyholder disagrees to the revised Regular Premium, the Policy will be terminated with immediate effect.
- f) Where the Regular Premium along with applicable taxes, if any, in full has not been paid even within the Grace Period, the Policy shall be subjected to the "Non-payment of Regular Premium and Forfeiture" condition(s) as per Section 7) below.
- 4) Policy Benefits:
  - The Company will pay the following benefit under the Policy to the Claimant as per the Variant taken under the Policy (mentioned in the Schedule), subject to Section 7), Section 12) & Section 23) below, and provided the Policy has not been terminated as per Section 13) below.
- a) If all the due Regular Premiums have been paid in full, then,
- i) In case Variant "Shield" is chosen in the Policy:
- (1) WOP Benefit: On ATPD of the Life Assured: All Future Regular Premiums under the Policy will be waived and the Policy will continue with all the other benefits under the Policy.
- (2) Life Benefit: On death of the Life Assured: Sum Assured on Death will be paid and the Policy will terminate
- ii) In case Variant "Shield Plus" is chosen in the Policy:
- (1) ATPD & WOP Benefit: On ATPD of the Life Assured:
- (a) Sum Assured, subject to maximum of Rs. 2,00,00,000, will be paid,
- (b) All future Regular Premiums under the Policy will be waived and
- (c) The Policy will continue with all the other benefits under the Policy.
- (2) Life Benefit: On death of the Life Assured: Sum Assured on Death will be paid and the Policy will terminate.
- iii) In case Variant "Shield Super" is chosen in the Policy:
- (1) ATPD & WOP Benefit: On ATPD of the Life Assured:
- (a) Sum Assured, subject to maximum of Rs. 2,00,00,000, will be paid,
- (b) All future Regular Premiums under the Policy will be waived and
- (c) The Policy will continue with all the other benefits under the Policy.

- (2) Life Benefit: On death of the Life Assured:
- (a) Sum Assured on Death will be paid.
- (b) If the death of the Life Assured was due to Accident: The Accidental Death Benefit of an additional Sum Assured equal to Sum Assured chosen for life benefit, subject to maximum of Rs. 2,00,00,000, [in addition to the benefit mentioned in Sub-Section 4)a)iii)(2) above] will be paid
- (c) The Policy will terminate on the date of death of the Life Assured.
- iv) In case Variant "Shield Supreme" is chosen in the Policy:
- (1) ATPD & WOP Benefit: On ATPD of the Life Assured:
- (a) Sum Assured, subject to maximum of Rs. 2,00,00,000, will be paid,
- (b) All future Regular Premiums under the Policy will be waived (if they have not already been waived earlier due to the occurrence of any CI) and
- (c) The Policy will continue with all the other benefits under the Policy.
- (2) ACI & WOP Benefit: On the diagnosis of the CI on the life of the Life Assured:
- (a) If the CI is Angioplasty (as defined in Annexure K), then, a fixed ACI Benefit of Rs. 5,00,000 will be paid. No further ACI Benefit will be paid for any future occurrence of Angioplasty. The Policy will continue for other benefits under the Policy, including remaining amount of ACI Benefit [as in Sub-Section 4)a)iv)(2)(b)(ii) below]. The WOP Benefit is not applicable on Angioplasty due to CI.
- (b) If the Cl is not Angioplasty and:
- No prior ACI benefit has been paid for Angioplasty under the Policy, then, the ACI Benefit will be paid, which is 75% of Sum Assured, subject to maximum of Rs. 75,00,000.
- (ii) A prior ACI benefit for Angioplasty has already been paid under the Policy, then, the remaining ACI Benefit will be paid, which is 75% of Sum Assured, subject to maximum of Rs. 75,00,000, Minus Rs. 5,00,000.
- (c) No benefit is payable under the Policy with respect to any future CI on the life of the Life Assured after the full ACI Benefit has been paid (even if the future CI is Angioplasty). The full ACI Benefit is 75% of Sum Assured, subject to maximum of Rs.75,00,000.
- (d) All future Regular Premiums due under the Policy will be waived after full amount of ACI benefit is paid under the policy (if they have not already been waived earlier due to the occurrence of any ATPD). The WOP Benefit is not applicable, if the CI is Angioplasty
- (e) Policy will remain in-force:
- For the remaining Death Benefit of the remaining Sum Assured on Death {i.e., for the benefit of [Sum Assured on Death minus ACI Benefit paid as mentioned in Sub-Sections 4)a)iv)(2)(a) & (b) above]}.
- (ii) For the ATPD Benefit of Sum Assured, subject to maximum of Rs. 2,00,00,000, if it has not already been paid.
- (3) Life Benefit: On the death of Life Assured
- (a) If ACI Benefit [as mentioned in Sub-Sections 4)a)iv)(2)(a) & (b) above] has been paid under the Policy: Remaining Sum Assured on Death [as mentioned in Sub-Section 4)a)iv)(2)(e)(i) above] will be paid and the Policy will terminate.
- (b) If no ACI Benefit has been paid prior to the date of death: Sum Assured on Death will be paid and the Policy will terminate
- v) In Variants "Shield Plus", "Shield Super" and "Shield Supreme":
- (1) ATPD Benefit
  - ATPD Benefit will not be payable if Accident happens before the expiry of the Policy Term and disability happens within 90 days of the date of Accident but after expiry of Policy Term.
- (2) ADB
- (a) If ATPD happened first and after that death happened within 90 days of Accident, in that case two separate benefits will be paid, first for ATPD Benefit and then for ADB
- (b) ADB benefit will not be payable if Accident happens before the expiry of the Policy Term and death happens within 90 days of date of Accident but after expiry of Policy Term.
- If the Policy is lapsed as per Section 7) below, then, no benefit is payable under the Policy.
- 5) Maturity Benefit
  - There is no Maturity Benefit under the Policy.

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### 6) Free Look Condition:

Within 15 days of the receipt of this policy and thirty (30) days in case of electronic policy and policy obtained through distance mode, the policyholder will have an option to review the terms and conditions of the policy and if the policyholder disagrees to any of the terms & conditions, he/she will have an option to return the policy stating the reasons for objections. The policyholder shall be entitled to a refund comprising of all premiums (excluding applicable taxes) paid, less the proportionate amount of risk premium for the period the life assured was provided cover and the expenses incurred by the company on account of medical examination and stamp duty charges.

7) Non payment of Regular Premium and Forfeiture

If a Regular Premium due at any time has not been paid before the expiry of the Grace Period, the Policy will, immediately and automatically, be converted to a lapsed Policy at the expiry of the Grace Period, and no benefits will be payable under the Policy.

8) Revival

If the Policy is lapsed due to non-payment of due Regular Premium, the Policy can be revived by the Policyholder anytime during the Revival Period, subject to the conditions mentioned below:

- a) The application for revival is received within the Revival Period.
- The Policyholder, at his own expense, agrees to undergo medical examination and provides furnishes evidence of continuity of insurability.
- c) The revival of the Policy may be on terms different from those applicable to the Policy before it lapsed, based on the prevailing Board approved underwriting norms of the Company. The Company may refuse to revive the Policy, based on the prevailing Board approved underwriting norms of the Company, and refund the amount deposited for the purposes of revival of the Policy.
- The revival will take effect only on it being specifically communicated by the Company to the Policyholder.
- e) On revival, the Sum Assured and Sum Assured on Death under the Policy which prevailed before the date of latest lapse will be reinstated.

## 9)Foreclosure

Foreclosure is not applicable under the Policy.

- Surrender Benefit
- Surrender Value is payable under the Policy, only if the Premium Payment Term is less than the Policy Term.
- b) No Surrender Value shall be available during the Premium Payment Term. Surrender Value shall only be available after the Premium Payment Term. Where Premium Payment Term is equal to Policy Term, no Surrender Value shall be available.
- c) If the Premium Payment Term is less than the Policy Term in the Policy, then, the Surrender Value payable shall be as below:
  - i) During Premium Payment Term No Surrender Value shall be payable
  - ii) After Premium Payment Term, the Surrender Value payable shall be higher of GSV or SSV as below
  - (1) The Guaranteed Surrender Value is: GSV Factor \* Total Premium paid till
  - (2) The Special Surrender Value is: SSV Factor \* Total Premium paid till date
  - (3) GSV factors & SSV factors are as per Ann II.1 & Ann II.2 respectively
- d) The Company shall have the right to revise the SSV Factors from time to time, subject to the prior approval of the IRDAI.
- 11) Flexibilities
- a) Death Benefit and/or ADB in Instalments
- The Nominee will have the option to take the Life benefit and/or ADB in any of the 3 ways mentioned below:
- (1) 100% of the death benefit in a lump-sum
- (2) 50% of the death benefit in a lump-sum and the remaining in Level or Increasing monthly instalments or
- (3) 100% of the death benefit in Level or Increasing monthly instalments
- ii) If the Nominee decides to take the option of Death Benefit in instalments, then, the instalments will be paid for 120 months. The first instalment will fall due as on the date of death of the Life Assured. The details of Level or Increasing monthly instalments is as below:
- In Level Instalments: The amount of instalments will be [(Amount of death benefit taken in Instalment) \* 1.1022%]
- (2) In Increasing Instalments: The amount of instalment in the 1st month = Bajaj Allianz Life Insurance Co. Ltd.

[(Amount of death benefit taken in Instalment) \* 0.7861%]. The instalments will increase by 10% p.a. (simple interest) at the end of each 12 months from the date of death

The "Amount of benefit taken in Instalment" will be chosen by nominee. This could be either full SA or 50% of the SA as mentioned above.

- iii) Notwithstanding that mentioned in Section 13) regarding termination of the Policy, if the Death Benefit and/or ADB or a portion thereof is taken in instalments, then, the risk cover under the Policy will terminate immediately on the date of death of the Life Assured, and the Policy will terminate on payment of the last instalment.
- b) Alteration of Premium Payment Frequency

The Premium Payment Frequency may be changed at any Policy Anniversary during the Policy Term, subject to availability then of the Premium Payment Frequency and minimum Regular Premium allowed under the plan, as on the date of change.

Half-yearly, Quarterly and Monthly Premium Payment Frequencies are only allowed under auto-debit process (auto-debit process as allowed by RBI to financial institutions).

c) Policy Loans

Policy loan is not available under the Policy

PART E

CHARGES, FUND OPTIONS, PORTFOLIO STRATEGIES, Etc Not Applicable

PART F

- 12) Exclusions
- a) Suicide Exclusions

In case of death of the Life Assured due to suicide, within 12 months from the Date of Commencement of Risk or the date of the latest revival of the Policy, whichever is later, then the Claimant shall be entitled to receive, the higher of 80% of the Total Premiums paid as on date of death of the Life Assured or the Surrender Value, provided the policy is in force.

b) Other Exclusions

The other exclusion under the Policy are as given in section II) of the Annexure K which form part of this Policy Document.

13) Termination Conditions

This Policy shall, immediately and automatically, terminate on the earliest occurrence of any of the following events:

- i) On the expiry of the Revival Period .
- ii) On the death of Life Assured, if lump sum option is selected.
- iii) On the payment of all the due monthly incomes, if instalments option is
- iv) On the maturity date
- v) On payment of Surrender Value.
- 14) Age Proof
- a) The Regular Premium payable under the Policy is calculated on the basis of the Life Assured's Age and gender as declared in the Proposal Form. If the Life Assured's Age has not been admitted by the Company, the Policyholder shall furnish such proof of the Life Assured's Age as is acceptable to the Company and have the Age admitted.
- b) If the Age so admitted (the "correct Age") is found to be different from the Age declared in the Proposal Form, then, without prejudice to the Company's other rights and remedies including those under the Insurance Act 1938, the following actions shall be taken:
- If the correct Age is such as would have made the Life Assured uninsurable under this Policy, the plan of assurance shall stand altered to such plan of assurance as is generally granted by the Company for the Life Assured's correct Age, which will be subject to the terms and conditions as are applicable to that plan of assurance. If it is not possible to grant any other plan of assurance, the Policy shall stand terminated with immediate effect and the Company shall make payment of a refund comprising the all Regular Premiums (excluding applicable taxes) paid, less the proportionate amount of risk premium for the period the Life Assured was on cover and the expenses incurred by the Company on medical examination and stamp duty expense.
- If the Life Assured's correct Age is higher than the Age declared in the Proposal Form, the Regular Premium payable under the Policy shall be altered corresponding to the correct Age of the Life Assured and the accumulated

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difference between the corrected Regular Premium and the original Regular Premium from the Policy Commencement Date up to the date of such alteration shall be collected from the Policyholder. If the Policyholder disagrees to pay the same, the Policy will be terminated with immediate effect by the Company and the Policy shall stand terminated with immediate effect and the Company shall make payment of a refund comprising the all Regular Premiums (excluding applicable taxes) paid, less the proportionate amount of risk premium for the period the Life Assured was on cover and the expenses incurred by the Company on medical examination and stamp duty expense.

iii) If the Life Assured's correct Age is lower than the Age declared in the Proposal Form, the Regular Premium payable under the Policy shall be altered corresponding to the correct Age of the Life Assured from the next due date of Regular Premium. The Company shall refund of the excess premium received (which is the total of the difference between the original Regular Premium and the corrected Regular Premium from the Policy Commencement Date up to the date of such alteration).

### 15) Assignment

Assignment shall be in accordance with provisions of section 38 of the Insurance Act 1938 as amended from time to time. [A Leaflet containing the simplified version of the provisions of section 38 is enclosed in Annexure AA (as given by IRDAI) for reference]

#### 16) Nomination

Nomination shall be in accordance with provisions of section 39 of the Insurance Act 1938 as amended from time to time. [A Leaflet containing the simplified version of the provisions of section 39 is enclosed in Annexure BB (as given by IRDAI) for reference]

17) Fraud, Misstatement and forfeiture

Fraud, misstatement and forfeiture would be dealt with in accordance with provisions of section 45 of the Insurance Act, 1938, as amended from time to time. [A Leaflet containing the simplified version of the provisions of section 45 is enclosed in Annexure CC (as given by IRDAI) for reference]

18) Notices

Any notice, direction or instruction under this Policy which may be in writing or in any kind of electronic/digital format and if it is to:

- a. The Policyholder or the Life Assured:
- i) Shall be sent either by hand, post, courier, facsimile, Short Messaging Service (SMS), Voice call, e-mail or through any other digital/electronic media to the Policyholder or Life Assured to the address or communication / correspondence details specified by the Policyholder in the Proposal Form or as per subsequent most recent change of address and/or communication/correspondence details intimation submitted by him to the Company.
- ii) The Company shall not be responsible for any consequences arising out of non-intimation of change of the Policyholder's address and/or communication/correspondence details. In case the notice comes back to the Company undelivered to the Policyholder due to any reason, there shall not be any obligation upon the Company to make any attempt again towards dispatch of the notice which was returned undelivered.
- b. The Company, shall be submitted by hand, post, facsimile or e-mail to:

Bajaj Allianz Life Insurance Company,

Bajaj Allianz House, Airport Road, Yerawada, Pune - 411006

Toll Free No. 18002097272

Email: customercare@bajajallianz.co.in

## 19) Electronic Transactions

Subject to Section 18) above, the Policyholder agrees to adhere to and comply with all such terms and conditions as the Company may prescribe from time to time with regard to all transactions and hereby agrees and confirms that all transactions (other than those requiring a written notice or communication under this Policy) effected by or through facilities for conducting remote transactions including the Internet, World Wide Web, electronic data interchange, call centres, tele-service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication, established by or on behalf of the Company, for and in respect of the Policy or its terms, or the Company's other products and services, shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for such facilities, as may be prescribed from time to time.

## 20) Currency

All amounts payable either to or by the Company shall be payable in India and in Indian Currency.

## 21) Waiver

Failure or neglect by either party to enforce at anytime the provisions of this Policy shall not be construed or be deemed to be a waiver of either party's right herein nor in anyway affect the validity of the whole or any part of this Policy nor prejudice either party's right to take subsequent action.

### 22) Modifications

This Policy Document constitutes the complete contract of insurance. This Policy Document cannot be changed or varied except by an endorsement to the Policy, in writing and signed by an officer of the Company authorized for the purpose.

## 23) Payment of claim

The Company shall be under no obligation to make any payment under Section 4) above unless and until the Company has received from the Claimant (at no expense to the Company) any information and documentation it requests, including but not limited to:

- Written notice as soon as possible and in any event preferably within 180 days
  of the death/ATPD/CI of the Life Assured, and the circumstances resulting to
  the death/ATPD/CI of the Life Assured.
- ii) The claimant's proof of entitlement to receive payment under the Policy.
- iii) Original Policy Document.
- iv) Original death certificate of the Life Assured issued by a competent authority.
- Medical cause of death certificate from the doctor who last attended to the Life Assured or from the hospital in which the death occurred.
- vi) If the death is due to unnatural causes; a copy of First Information Report (FIR) and Post Mortem Report (PMR). Post Mortem Report is mandatory for claiming the death benefit due to an Accident under the Policy.
- Any other document as asked for by the Company depending on the facts and circumstances of each case.

The Company shall consider delayed claims on merits on satisfaction that the reasons for delay were on account of facts beyond the control of Claimant.

## 24) Loss of Policy Document

- a) If the Policy Document is lost or destroyed, then subject to Sub–Section c) below, at the request of the Policyholder, the Company, if satisfied that the Policy Document has been lost or destroyed, will issue a copy of the Policy Document duly endorsed to show that it is issued following the loss or destruction of the original document. The Company will charge a fee for the issuance of a copy of the Policy Document.
- b) Upon the issue of a copy of the Policy Document, the original Policy Document will cease to have any legal effect.
- c) The Company reserves the right to make such investigations into and call for such evidence of the loss or destruction of the Policy Document at the expense of the Policyholder, as it considers necessary before issuing a copy of the Policy Document.
- d) It is hereby understood and agreed that the Policyholder will protect the Company and hold the Company harmless from and against any claims, costs, expenses, awards or judgments arising out of or howsoever connected with the original Policy Document or arising out of the issuance of a copy of the Policy Document.

## 25) Status of Insurance Agent

The insurance agent is only authorized by the Company to arrange completion and submission of the Proposal Form. Any representation made by the insurance agent, which is against the express terms and conditions as contained in this Policy shall not be binding on the Company. Information or payment given to the insurance agent should not be considered as having been given to the Company. In absence of any specific authorisation to an insurance agent to accept premium on behalf of the Company and issue receipt thereof, payment made to an insurance agent shall be considered from the date of receipt of the premium amount by the Company. In the event of happening of any eventuality between the date of payment of premium amount by the Company, same shall be considered in accordance with the terms and conditions as contained herein above as if the premium was not paid as on the date of happening of the eventuality.

### PART G

### 26) Grievance Redressal

In case you have any query or compliant/grievance, you may contact the

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Grievance Officer of any nearest Customer Care Centre at Branch Office of the Company during the Company's office hours from 9 am to 6 pm. Alternatively, you may communicate with the Company:

By post at: Customer Care Desk,

Bajaj Allianz Life Insurance Company Ltd.,

Bajaj Allianz House, Airport Road, Yerawada, Pune - 411006

By Phone at: Toll Free No. 1800 209 7272

By Fax at: 020-6602-6789

By Email: customercare@bajajallianz.co.in

In case you are not satisfied with the resolution provided to you by the above office, or have not received any response within 15 days, or you have any suggestion in respect of this Policy or on the functioning of the office, you may contact the following official for resolution:

Grievance Redressal Officer,

Bajaj Allianz Life Insurance Company Ltd.

Bajaj Allianz House, 5th floor, Airport Road Yerawada, Pune, District – Pune, Maharashtra -411006

Tel. No: 1800-209-7272

Email ID: gro@bajajallianz.co.in

If Policyholder is not satisfied with the response or does not receive a response from the Company within fifteen (15) days, he may approach the IRDAI Grievance Cell Centre (IGCC) on the following contact details:

By Phone: TOLL FREE NO: 155255
By Email: complaints@irda.gov.in
By post at: Consumer Affairs Department

 $Insurance\,Regulatory\,and\,Development\,Authority\,of\,India$ 

Sy No. 115/1, Financial District, Nanakramguda, Gachibowli, Hyderabad – 500032

By Fax at: +91-40-6678 9768

The Policyholder can also register his complaint online at http://www.igms.irda.gov.in/

- 27) Ombudsman
- a) In case you are not satisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman if your grievance pertains to any of the following:
- i) Delay in settlement of claim
- ii) Any partial or total repudiation of claims
- iii) Disputes over premium paid or payable in terms of insurance policy
- iv) Misrepresentation of policy terms and conditions
- Legal construction of insurance policies in so far as the dispute relates to claim
- Policy servicing related grievances against insurers and their agents and intermediaries
- vii) Issuance of Life insurance policy, which is not in conformity with the proposal form submitted by the proposer
- viii) Non-issuance of insurance policy after receipt of premium

Any other matter resulting from the violation of provisions of the Insurance Act, 1938 or the regulations, circulars, guidelines or instructions issued by the IRDAI from time to time or the terms and conditions of the Policy, in so far as they relate to issues mentioned at Sub-Section (i) to (vi) above.

b) The address of the Insurance Ombudsman is provided as Address and Contact details of Ombudsman Centers attached herewith. For the latest list of insurance ombudsman, please refer to the IRDAI website at https://www.irdai.gov.in/

Please refer to the Ombudsman website at http://www.ecoi.co.in/ombudsman.html

c) The complaint should be made in writing and duly signed by the complainant or by his legal heirs, nominee or assignee with full details of the complaint with supporting documents, name and address of the complainant, and the name of the branch or office of the insurer against whom the complaint is made

- Also please note that as per provision 14(3) of the Insurance Ombudsman Rules, 2017, the complaint to the Ombudsman can be made
- i) Only if the grievance has been rejected by the grievance redressal mechanism of the Company or no reply is received within a period of one month from the date of receipt of the grievance by the insurer or the Complainant is not satisfied with the response of the insurer.
- ii) The complaint should be filed within a period of one year from the date of receipt of order of rejection or decision by the Company or expiry of one month from the date of sending the written representation to insurer.
  - Where the subject matter of complaint should not be such where proceedings are pending before or disposed of by any court or consumer forum or arbitrator.
- 28) Governing Law

Any and all disputes arising out of and under this Policy shall be governed by and determined in accordance with Indian law and by the Indian Courts.

29) Taxation

Payment of taxes, including GST & Cess, as applicable, shall be the responsibility of the Policyholder. The Policyholder agrees to pay or allows the Company to deduct/charge from any of the benefits payable or premium received under this Policy, a sum on account of any tax or other payment which may be imposed by any legislation, order, regulation or otherwise, upon the Company, Policyholder or any other beneficiary, which in the opinion of the Company is necessary and appropriate.

THIS IS AN IMPORTANT DOCUMENT AND SHOULD BE PRESERVED SAFELY. PLEASE CHECK THE POLICY DOCUMENT UPON RECEIPT, AND IF ANY MISTAKE OR ERROR IS FOUND, THE SAME BE INFORMED IMMEDIATELY TO BAJAJALLIANZ LIFE INSURANCE COMPANY LIMITED

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#### Annexure K

ADB, ATPD Benefit & Critical Illness Benefit-Definitions and Exclusions

- Definitions:
- A) Accident Death Benefit:

'Accident' is a sudden, unforeseen and involuntary event caused by external, visible, and violent means.

'Accidental Death' means death caused by sudden, unforeseen and involuntary event caused by external, visible, and violent means as revealed by an autopsy provided such death was caused directly by such Accident, and independently of any physical or mental illness within ninety (90) days of the date of Accident.

- 3) Accidental Total Permanent Disability:
  - If the Life Assured meets with an Accident and is being subject to one of the following impairments within ninety (90) days of the date of Accident, the benefit will be paid:
- 1) Total and irrecoverable loss of entire sight in both eyes or
- 2) Amputation of both hands at or above the wrists or
- 3) Amputation of both feet at or above the ankles or
- 4) Amputation of one hand at or above the wrist and one foot at or above the ankle Loss of sight means total, permanent and irreversible loss of all vision in both eyes as a result of Accident (as applicable). The diagnosis must be clinically confirmed by a medical practitioner. The blindness must not be correctable by aides or surgical procedures.
- C) Critical Illness
  - Critical Illness means illness the signs or symptoms of which first commence more than ninety (90) days following the Date of Commencement of Risk or the date of latest revival (if any), and shall include either the first diagnosis of any of the following illnesses or first performance of any of the covered surgeries stated below:
- Alzheimer's Disease: Progressive and permanent deterioration of memory and intellectual capacity as evidenced by accepted standardised questionnaires and cerebral imaging.
  - The diagnosis of Alzheimer's disease must be confirmed by a specialised medical practitioner. There must be significant reduction in mental and social functioning requiring the continuous supervision of the life assured. There must also be an inability of the Life Assured to perform (whether aided or unaided) at least three (3) of the following six (6) "Activities of Daily Living" for a continuous period of at least three (3) months.
  - Activities of Daily Living are defined as:
- Washing the ability to wash in the bath or shower (including getting into and out of the bath or shower) or wash satisfactorily by other means;
- Dressing the ability to put on, take off, secure and unfasten all garments and, as appropriate, any braces, or artificial limbs or other surgical appliances;
- Transferring the ability to move from a bed to an upright chair or wheelchair and vice versa:
- Toileting the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- e) Feeding the ability to feed oneself once food has been prepared and made available.
- f) Mobility the ability to move from room to room without requiring any physical assistance.
  - The following are excluded: (i) Drug-induced or toxic causes of Parkinsonism; (ii) Any other type of irreversible organic disorder/dementia; (iii) Non-organic disease such as neurosis and psychiatric illnesses; and (iv) Alcohol-related brain damage.
- 2) Apallic Syndrome: Universal necrosis of the brain cortex, with the brain stem intact. Diagnosis must be definitely confirmed by a Registered Medical Practitioner who is also a neurologist is holding such an appointment at an approved hospital. This condition must be documented for at least one (1) month.
- 3) Aplastic Anaemia: Chronic Irreversible persistent bone marrow failure which results in anaemia, neutron-penia and thrombo-cyto-penia requiring treatment with at least two (2) of the following:
  - (a) Regular blood product transfusion; (b) Marrow stimulating agents; (c) Immunosuppressive agents; or (d) Bone marrow transplantation
  - The diagnosis and suggested line of treatment must be confirmed by a Haematologist acceptable to the Company using relevant laboratory investigations, including bone-marrow biopsy. Two (2) out of the following three (3) values should be present (i) Absolute Neutrophil count of 500 per cubic millimetre or less; (ii) Absolute Reticulocyte count of 20,000 per cubic millimetre or less; and (iii) Platelet count of 20,000 per cubic millimetre or less.
  - Temporary or reversible aplastic anaemia is excluded.
- 4) Angioplasty: Coronary Angioplasty is defined as percutaneous coronary intervention by way of balloon angioplasty with or without stenting for treatment of the narrowing or blockage of minimum 50 % of one or more major coronary arteries. The intervention must be determined to be medically necessary by a cardiologist and supported by a coronary angiogram (CAG). Coronary arteries herein refer to left main stem, left anterior descending, circumflex and right coronary artery.
  - Diagnostic angiography or investigation procedures without angioplasty/stent insertion are excluded..
- 5) Benign Brain Tumour: Benign brain tumor is defined as a life threatening, noncancerous tumor in the brain, cranial nerves or meninges within the skull. The presence of the underlying tumor must be confirmed by imaging studies such as CT scan or MRI.

- This brain tumor must result in at least one of the following and must be confirmed by the relevant medical specialist.
- Permanent Neurological deficit with persisting clinical symptoms for a continuous period of at least 90 consecutive days or
- ii. Undergone surgical resection or radiation therapy to treat the brain tumor.
  - The following conditions are excluded:
  - Cysts, Granulomas, malformations in the arteries or veins of the brain, hematomas, abscesses, pituitary tumors, tumors of skull bones and tumors of the spinal cord
- Blindness: Total, permanent and irreversible loss of all vision in both eyes as a result of illness or accident.
  - The Blindness is evidenced by:
- i. corrected visual acuity being 3/60 or less in both eyes or;
- ii. the field of vision being less than 10 degrees in both eyes.
  - The diagnosis of blindness must be confirmed and must not be correctable by aids or surgical procedure.
- Brain Surgery: The actual undergoing of surgery to the brain, under general anaesthesia, during which a Craniotomy with removal of bone flap to access the brain is performed.
  - The following are excluded:
- Burr hole procedures, trans-phenoidal procedures and other minimally invasive procedures such as irradiation by gamma knife or endovascular embolizations, thrombolysis and stereotactic biopsy, and,
- b) brain surgery as a result of an accident
- c) Cysts, Granulomas, malformations in the arteries or veins of the brain, hematomas, abscesses, pituitary tumors, tumors of skull bones and tumors of the spinal cord. The procedure must be considered necessary by a qualified specialist and the benefit shall only be payable once corrective surgery has been carried out.
- 3) Cancer of Specified Severity: A malignant tumour characterised by the uncontrolled growth & spread of malignant cells with invasion & destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma. The following are excluded –
- a. All tumors which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non-invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN 2 and CIN-3.
- Any non-melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
- c. Malignant melanoma that has not caused invasion beyond the epidermis;
- All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2N0M0
- All Thyroid cancers histologically classified as T1N0M0 (TNM Classification) or below;
- f. Chronic lymphocytic leukaemia less than RAI stage 3
- Non-invasive papillary cancer of the bladder histologically described as TaN0M0 or of a lesser classification,
- All Gastro-Intestinal Stromal Tumors histologically classified as T1N0M0 (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;
- 9) Cardiomyopathy: An impaired function of the heart muscle, unequivocally diagnosed as Cardiomyopathy by a Registered Medical Practitioner who is a cardiologist, and which results in permanent physical impairment to the degree of New York Heart Association classification Class IV, or its equivalent, based on the following classification criteria:
  - Class IV Inability to carry out any activity without discomfort. Symptoms of congestive cardiac failure are present even at rest. With any increase in physical activity, discomfort will be experienced. The Diagnosis of Cardiomyopathy has to be supported by echographic findings of compromised ventricular performance. Irrespective of the above, Cardiomyopathy directly related to alcohol or drug abuse is excluded
- 10) End Stage Liver Disease: Permanent and irreversible failure of liver function that has resulted in all three of the following: (a) Permanent jaundice;(b) Ascites; (c) Hepatic encephalopathy.
  - Liver failure secondary to drug or alcohol abuse is excluded.
- End Stage Lung Disease: End stage lung disease, causing chronic respiratory failure, as confirmed and evidenced by all of the following:
- a) FEV 1 test results consistently less than 1 litre measured on 3 occasions 3 months apart; and
- b) Requiring continuous permanent supplementary oxygen therapy for hypoxemia; and
- Arterial blood gas analyses with partial oxygen pressures of 55mmHg or less (PaO2 < 55mmHg); and</li>
- d) Dyspnoea at rest.
- 12) Coma of Specified Severity: A state of unconsciousness with no reaction or response to external stimuli or internal needs. This diagnosis must be supported by evidence of all of the following:
- a) no response to external stimuli continuously for at least ninety-six (96) hours;
- b) life support measures are necessary to sustain life; and
- permanent neurological deficit which must be assessed at least thirty (30) days after the onset of the coma.
  - The condition has to be confirmed by a specialist medical practitioner. Coma resulting

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- directly from alcohol or drug abuse is excluded.
- 13) Deafness: Total, and irreversible loss of hearing in both ears as a result of illness or accident. This diagnosis must be supported by pure tone audiogram test and certified by an Ear, Nose and Throat (ENT) specialist. Total means "the loss of hearing to the extent that the loss is greater than 90 decibels across all frequencies of hearing" in both ears
- 14) First Heart Attack of Specified Severity: The first occurrence of heart attack or myocardial infarction which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The diagnosis for Myocardial Infarction should be evidenced by all of the following criteria:
- A history of typical clinical symptoms consistent with the diagnosis of Acute Myocardial Infarction (for e.g. typical chest pain)
- New characteristic electrocardiogram changes
- Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.
  - The following are excluded:
- Other acute Coronary Syndromes
- Any type of angina pectoris.
- A rise in cardiac biomarkers or Troponin T or I in absence of overt ischemic heart (iii) disease OR following an intra-arterial cardiac procedure.
- Heart Valve Surgery (Open Heart Replacement or Repair of Heart Valves): The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac
  - The diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist medical practitioner. Catheter based techniques including but not limited to, balloon-valvotomy / valvuloplasty are excluded.
- 16) Kidney Failure Requiring Regular Dialysis: End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (hemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.
- 17) Loss of Independent Existence: Confirmation by a Consultant Physician of the loss of independent existence due to illness or trauma, lasting for a minimum period of six (6) months and resulting in a permanent inability to perform at least three (3) of the following Activities of Daily Living either with or without the use of mechanical equipment, special devices or other aids and adaptations in use for disabled persons. For the purpose of this benefit, the word "permanent", shall mean beyond the scope of recovery with current medical knowledge and technology. Activities of Daily Living:
- Washing: the ability to wash in the bath or shower (including getting into and out of the bath or shower) or wash satisfactorily by other means;
- Dressing: the ability to put on, take off, secure and unfasten all garments and, as appropriate, any braces, artificial limbs or other surgical appliances;
- Transferring: the ability to move from a bed to an upright chair or wheelchair and vicec) versa:
- d) Mobility: the ability to move indoors from room to room on level surfaces;
- Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- Loss of Limbs: The physical separation of two or more limbs, at or above the wrist or ankle level limbs as a result of injury or disease. This will include medically necessary amputation necessitated by injury or disease. The separation has to be permanent without any chance of surgical correction. Loss of Limbs resulting directly or indirectly from self-inflicted injury, alcohol or drug abuse is excluded.
- Loss of Speech: Total and irrecoverable loss of the ability to speak as a result of injury or disease to the vocal cords. The inability to speak must be established for a continuous period of 12 months. This diagnosis must be supported by medical evidence furnished by an Ear, Nose, Throat (ENT) specialist. All psychiatric related
- Major Burns: There must be third-degree burns with scarring that cover at least 20% of the body's surface area. The diagnosis must confirm the total area involved using standardized, clinically accepted, body surface area charts covering 20% of the body surface area.
- 21) Major Head Trauma: Accidental head injury resulting in permanent neurological deficit to be assessed no sooner than three (3) months from the date of the Accident. This diagnosis must be supported by unequivocal findings on Magnetic Resonance Imaging, Computerized Tomography, or other reliable imaging techniques. The Accident must be caused solely and directly by accidental, violent, external and visible means and independently of all other causes.
  - The Accidental Head injury must result in an inability to perform at least three (3) of the following Activities of Daily Living either with or without the use of mechanical equipment, special devices or other aids and adaptations in use for disabled persons. For the purpose of this benefit, the word "permanent" shall mean beyond the scope of recovery with current medical knowledge and technology. Activities of Daily Living:
- Washing: the ability to wash in the bath or shower (including getting into and out of the bath or shower) or wash satisfactorily by other means;
- Dressing: the ability to put on, take off, secure and unfasten all garments and, as

- appropriate any braces, artificial limbs or other surgical appliances;
- Transferring: the ability to move from a bed to an upright chair or wheelchair and vice c) versa:
- Mobility: the ability to move indoors from room to room on level surfaces;
- e) Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- f) Feeding: the ability to feed one-self once food has been prepared and made available. The following are excluded:(a) Spinal cord injury.
- Major Organ / Bone Marrow Transplant: The actual undergoing of a transplant of:
- One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
- Human bone marrow using haematopoietic stem cells.
  - The undergoing of a transplant has to be confirmed by a specialist medical practitioner.
  - The following are excluded: (i) Other stem-cell transplants; and (ii) Where only islets of langerhans are transplanted
- Medullary Cystic Disease: Medullary Cystic Disease where the following criteria are
- the presence in the kidney of multiple cysts in the renal medulla accompanied by the a) presence of tubular atrophy and interstitial fibrosis:
- clinical manifestations of anaemia, polyuria, and progressive deterioration in kidney
- the Diagnosis of Medullary Cystic Disease is confirmed by renal biopsy. Isolated or benign kidney cysts are specifically excluded from this benefit.
- Motor Neurone Disease with permanent symptoms: Motor neurone disease diagnosed by a specialist medical practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of cortico-spinal tracts and anterior horn cells or bulbarefferent neurons. There must be current significant and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least three (3) months.
- Multiple Sclerosis with persisting symptoms: The unequivocal diagnosis of Definite Multiple Sclerosis confirmed and evidenced by all of the following:
- investigations including typical MRI findings, which unequivocally confirm the diagnosis to be multiple sclerosis;
- there must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months, and Other causes of neurological damage such as SLE is excluded.
- Muscular Dystrophy: A group of hereditary degenerative diseases of muscle characterised by weakness and atrophy of muscle based on three (3) out of four (4) of the following conditions:
- Family history of other affected individuals;
- Clinical presentation including absence of sensory disturbance, normal cerebrospinal fluid and mild tendon reflex reduction;
- Characteristic electromyogram; or
- Clinical suspicion confirmed by muscle biopsy.
  - The condition must result in the inability of the Life Assured to perform (whether aided or unaided) at least three (3) of the six (6) 'Activities of Daily Living' as defined, for a continuous period of at least six (6) months.
  - Activities of Daily Living:
- Washing: the ability to wash in the bath or shower (including getting into and out of the bath or shower) or wash satisfactorily by other means;
- Dressing: the ability to put on, take off, secure and unfasten all garments and, as appropriate any braces, artificial limbs or other surgical appliances;
- iii) Transferring: the ability to move from a bed to an upright chair or wheelchair and vice
- Mobility: the ability to move indoors from room to room on level surfaces;
- Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- Feeding: the ability to feed one-self once food has been prepared and made available.
- Open Chest CABG: The actual undergoing of heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting done via a sternotomy (cutting through the breast bone) or minimally invasive keyhole coronary artery bypass procedures. The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist. Excluded are: (i) Angioplasty and/or any other intra-arterial procedures
- 28) Permanent Paralysis of Limbs: Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than three (3) months.
- 29) Parkinson's Disease: Unequivocal Diagnosis of primary idiopathic Parkinson's disease (all other forms of Parkinsonism are excluded) made by a consultant neurologist. This diagnosis must be supported by all of the following conditions:
- The disease cannot be controlled with medication; and
- Objective signs of progressive impairment; and
- There is an inability of the Life assured to perform (whether aided or unaided) at least 3of the following five (6) "Activities of Daily Living" for a continuous period of at least
  - Activities of Daily Living:
- Washing: the ability to wash in the bath or shower (including getting into and out of the

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- bath or shower) or wash satisfactorily by other means;
- Dressing: the ability to put on, take off, secure and unfasten all garments and, as appropriate, any braces, artificial limbs or other surgical appliances;
- iii) Transferring: the ability to move from a bed to an upright chair or wheelchair and vice
- iv) Mobility: the ability to move indoors from room to room on level surfaces;
- Toileting: the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene;
- Feeding: the ability to feed one-self once food has been prepared and made available.
   Drug-induced or toxic causes of Parkinsonism are excluded.
- 30) Poliomyelitis: The occurrence of Poliomyelitis where the following conditions are met:
- Poliovirus is identified as the cause
- b) Paralysis of the limb muscles or respiratory muscles must be present and persist for at least three (3) months.
  - The diagnosis of Poliomyelitis must be confirmed by a Registered Medical Practitioner who is a neurologist.
- 31) Primary Pulmonary Arterial Hypertension: An unequivocal diagnosis of Primary (Idiopathic) Pulmonary Hypertension by a Cardiologist or specialist in respiratory medicine with evidence of right ventricular enlargement and the pulmonary artery pressure above 30 mm of Hg on Cardiac Cauterization. There must be permanent irreversible physical impairment to the degree of at least Class IV of the New York Heart Association Classification of cardiac impairment.
  - The NYHA Classification of Cardiac Impairment are as follows:
- Class III: Marked limitation of physical activity. Comfortable at rest, but less than ordinary activity causes symptoms.
- Class IV: Unable to engage in any physical activity without discomfort. Symptoms may be present even at rest.
  - Pulmonary hypertension associated with lung disease, chronic hypoventilation, pulmonary thromboembolic disease, drugs and toxins, diseases of the left side of the heart, congenital heart disease and any secondary cause are specifically excluded.
- 32) Stroke resulting in Permanent Symptoms: Any cerebro-vascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extra-cranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.
  - The following are excluded: (i) Transient ischemic attacks (TIA); (ii) Traumatic injury of the brain; (iii) Vascular disease affecting only the eye or optic nerve or vestibular functions
- 33) Surgery to Aorta: The actual undergoing of surgery for a disease or injury of the aorta needing excision and surgical replacement of the diseased part of the aorta with a graft. The term "aorta" means the thoracic and abdominal aorta but not its branches. Surgery performed using only minimally invasive or intra-arterial techniques are excluded.
- 34) Systematic Lupus Eryth. with Renal Involvement: A multi-system, mutli-factorial, autoimmune disease characterized by the development of auto-antibodies directed against various self-antigens. In respect of this Contract, Systemic Lupus Erythematosus (SLE) will be restricted to those forms of systemic lupus erythematosus which involve the kidneys (Class III to Class V Lupus Nephritis, established by renal biopsy, and in accordance with the WHO Classification). The final diagnosis must be confirmed by a certified doctor specializing in Rheumatology and Immunology. There must be positive anti-nuclear antibody test.

WHO Classification of Lupus Nephritis:

Class I: Minimal change Lupus Glomerulo-nephritis – Negative, normal urine.

Class II: Messangial Lupus Glomerulo-nephritis - Moderate Protein-uria, active sediment

Class III: Focal Segmental Proliferative Lupus Glomerulo-nephritis – Protein-uria, activesediment Class IV: Diffuse Proliferative Lupus Glomerulo-nephritis – Acute nephritis with active

sediment and/or nephritic syndrome.

Class V: Membranous Lupus Glomerulo-nephritis – Nephrotic Syndrome or severe

Class V: Membranous Lupus Glomerulo-nephritis – Nephrotic Syndrome or severe protein-uria.

Other forms, discoid lupus, and those forms with only haematological and joint involvement will be specifically excluded.

Medical Practitioner – A medical practitioner is a person who holds a valid registration from the medical council of any state or Medical council of India or Council for Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license.

The Medical Practitioner / Specialist Medical Practitioner are independent of the Insurance Company.

Hospital

A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:

Has qualified nursing staff under its employment round the clock;

- Has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places:
- Has qualified medical practitioner(s) in charge round the clock;
- Has a fully equipped operation theatre of its own where surgical procedures are carried out;
- Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel;
- II) Exclusions
- A) Accident Death:
  - ADB will not be payable in respect of any condition arising directly or indirectly from, through or in consequence of the following exclusions:
- Injury occurred before the Date of Commencement of Risk. This exclusion means for the insured to be eligible for this benefit the injury/accident leading to death should happen during the policy period
- 2) Suicide or attempted suicide or intentional self-inflicted injury, by the life insured.
- Life assured being under the influence of drugs, alcohol, narcotics or psychotropic substance, not prescribed by a Registered Medical Practitioner
- 4) War, invasion, hostilities (whether war is declared or not), civil war, rebellion, terrorist activity, revolution or taking part in a riot or civil commotion, strike or industrial action.
- 5) Participation by the life assured in a criminal or unlawful act or committing any breach of law with criminal intent including involvement in any fight or affray.
- Treatment for injury or illness caused by avocations / activities such as hunting, mountaineering, steeple-chasing, professional sports, racing of any kind, scuba diving, aerial sports, activities such as hand-gliding, ballooning, deliberate exposure to exceptional danger.
- Any underwater or subterranean operation or activity. Racing of any kind other than on foot
- 8) Services in any military, air force, naval, police, paramilitary or similar organisation including service in the armed forces in time of declared or undeclared war or while under orders for warlike operations or restoration of public order,
- 9) Participation by the insured person in any flying activity other than as a bona fide passenger (whether paying or not), in a licensed aircraft provided the life insured does not, at the time, have any duty on board such aircraft. Crew members and pilot for passenger carrying commercial flight are excluded under this exclusion unless they are bonafide passengers.
- 0) Physical handicap
- 11) Unreasonable failure to seek medical advice, , the Life assured has delayed medical treatment in order to circumvent the waiting period or other conditions and restriction applying to this Policy.
- 12) Nuclear reaction, Radioactive or chemical contamination due to nuclear accident.
- B) Accident Total Permanent Disability:
- ATPD Benefit shall not be payable for any disease or losses caused or aggravated directly or indirectly, wholly or partly by any one of the following:
- Any medical condition which first manifests itself within 90 days of the Date of Commencement of Risk or date of latest revival, if any.
- Any Pre-existing medical condition/disease. Pre-Éxisting condition or disease is defined as condition, ailment, injury or disease
- That is /are diagnosed by a physician within 48 months prior to the effective date of the
  policy issued by the insurer or its reinstatement or
- For which medical advice or treatment was recommended by, or received from, a physician within forty-eight (48) months prior to the effective date of the policy issued by the insurer or its reinstatement.
- Any External Congenital Anomaly (known and/or visible at the time of proposal), which is not as a consequence of Genetic disorder, unless the Life Assured has disclosed at the time of proposal and the company has specifically accepted the
- 4) Suicide or attempted suicide or intentional self-inflicted injury, by the life insured.
- Life assured being under the influence of drugs, alcohol, narcotics or psychotropic substance, not prescribed by a Registered Medical Practitioner
- 6) War, invasion, hostilities (whether war is declared or not), civil war, rebellion, terrorist activity, revolution or taking part in a riot or civil commotion, strike or industrial action.
- 7) Participation by the life assured in a criminal or unlawful act or committing any breach of law with criminal intent including involvement in any fight or affray.
- 8) Treatment for injury or illness caused by avocations / activities such as hunting, mountaineering, steeple-chasing, professional sports, racing of any kind, scuba diving, aerial sports, activities such as hand-gliding, ballooning, deliberate exposure to exceptional danger.
- 9) Any underwater or subterranean operation or activity. Racing of any kind other than on foot
- 10) Services in any military, air force, naval, police, paramilitary or similar organization including service in the armed forces in time of declared or undeclared war or while under orders for warlike operations or restoration of public order,
- Participation by the insured person in any flying activity other than as a bona-fide passenger (whether paying or not), in a licensed aircraft provided the life insured does not, at the time, have any duty on board such aircraft. Crew members and pilot for passenger carrying commercial flight are excluded under this exclusion unless they are bonafide passengers
- 12) Physical handicap
- 3) Nuclear reaction, Radioactive or chemical contamination due to nuclear accident

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- C) Critical Illness:
  - Apart from the disease specific exclusions given along with definitions of diseases above, CI benefit will not be payable if the CI is caused or aggravated directly or indirectly by any of the following:
- Any of the listed CI condition which first manifests itself within ninety (90) days of the Date of Commencement of Risk or date of latest revival (if any), whichever is later.
- Pre-Existing Conditions or conditions connected to a Pre-Existing Condition will be excluded. Pre-Existing condition or disease is defined as condition, ailment, injury or disease
- a) That is /are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement or
- b) For which medical advice or treatment was recommended by, or received from, a physician within forty-eight (48) months prior to the effective date of the policy issued by the insurer or its reinstatement.
- Any External Congenital Anomaly (known and/or visible at the time of proposal), which is not as a consequence of Genetic disorder, unless the Life Assured has disclosed at the time of proposal and the company has specifically accepted the same
- 4) Suicide or attempted suicide or intentional self-inflicted injury, by the life insured.
- 5) Life assured being under the influence of drugs, alcohol, narcotics or psychotropic substance, not prescribed by a Registered Medical Practitioner
- 6) War, invasion, hostilities (whether war is declared or not), civil war, rebellion, terrorist activity, revolution or taking part in a riot or civil commotion, strikes or industrial action.
- 7) Participation by the Life Assured in a criminal or unlawful act or committing any breach of law with criminal intent including involvement in any fight or affray.
- 8) Treatment for injury or illness caused by avocations / activities such as hunting,

- mountaineering, steeple-chasing, professional sports, racing of any kind, scuba diving, aerial sports, activities such as hand-gliding, ballooning, deliberate exposure to exceptional danger.
- Any underwater or subterranean operation or activity. Racing of any kind other than on foot.
- 10) Participation by the Life Assured in any flying activity other than as a bona-fide fare-paying passenger, in a licensed aircraft. Crew members and pilot for passenger carrying commercial flight are excluded under this exclusion unless they are bonafide passengers.
- 11) Unreasonable failure to seek or follow medical advice, the Life Assured has delayed medical treatment in order to circumvent the waiting period or other conditions and restriction applying to this Policy.
- Nuclear reaction, Biological, radioactive or chemical contamination due to nuclear accident.
- 13) Ayurvedic, Homeopathy, Unani, naturopathy, reflexology, acupuncture, bone-setting, herbalist treatment, hypnotism, rolfing, massage therapy, aroma therapy or any other treatments other than Allopathy / western medicines.
- 14) Any treatment of a donor for the replacement of an organ.

# Address & Contact Details of Ombudsman Centres

In case you have any grievance, you may approach the Company Grievance Cell. In case you are not satisfied with the decision/resolution of the Company or if your complaint is not resolved/ not satisfied/not responded for 30 days, you may approach the Office of Insurance Ombudsman, in line with the details provided hereinabove in the policy document, at the addresses given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad – 380 001. Tel.: 079 - 25501201/02/05/06 Email: bimalokpal.ahmedabad@ecoi.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu
BENGALURU	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57-27-N-19,Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@ecoi.co.in	Karnataka
BHOPAL	Insurance Ombudsman, Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 /Fax: 0755 - 2769203 Email: bimalokpal.bhopal@ecoi.co.in	Madhya Pradesh, Chhattisgarh
BHUBANESHWAR	Insurance Ombudsman, Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. Tel.:- 0674-2596461 / 455 Fax: 0674 - 2596429 Email bimalokpal.bhubaneswar@ecoi.co.in	Orissa
CHANDIGARH	Insurance Ombudsman, Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building. Sector 17-D, CHANDIGARH-160 017. Tel.:- 0172-2706196 /468 / Fax: 0172-2708274 Email bimalokpal.chandigarh@ecoi.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir , Chandigarh
CHENNAI	Insurance Ombudsman, Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. Tel.:- 044-24333668 /5284 /Fax: 044-24333664 Email bimalokpal.chennai@ecoi.co.in	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry)
NEW DELHI	Insurance Ombudsman, Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110 002. Tel.:- 011-23239633 / 23237532 / Fax: 011-23230858 Email bimalokpal.delhi@ecoi.co.in	Delhi
GUWAHATI	Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). Tel.:- 0361-2132204/5 / Fax: 0361-2732937 Email bimalokpal.guwahati@ecoi.co.in	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Insurance Ombudsman, Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. Tel: 040-65504123/23312122 / Fax: 040-23376599 Email bimalokpal.guwahati@ecoi.co.in	Andhra Pradesh, Telangana, Yanam – and a part of the Territory of Pondicherry
JAIPUR	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363 Email: bimalokpal.jaipur@ecoi.co.in	Rajasthan
KOCHI	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. Tel: 0484-2358759 / 2359338 / Fax: 0484-2359336 Email bimalokpal.ernakulam@ecoi.co.in	Kerala , Lakshadweep, Mahe – a part of UT of Pondicherry
KOLKATA	Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R. Avenue, Kolkatta – 700 072. Tel: 033 22124339/(40) / Fax: 033 22124341 Email: bimalokpal.kolkata@ecoi.co.in	West Bengal, Andaman & Nicobar Islands , Sikkim
LUCKNOW	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, LUCKNOW-226 001. Tel: 0522 -2231331/30 / Fax: 0522-2231310 Email bimalokpal.lucknow@ecoi.co.in	Districts of Uttar Pradesh: Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
MUMBAI	Insurance Ombudsman, Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel: 022 - 26106552 /(960)/ Fax: 022-26106052 Email bimalokpal.mumbai@ecoi.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
NOIDA	Office of the Insurance Ombudsman, Bhagwan Sahai Palace ,4th Floor, Main Road, Naya Bans, Sector 15, G.B. Nagar, Noida. Tel.: 0120-2514250/52/53 Email: bimalokpal.noida@ecoi.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur
PATNA	Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@ecoi.co.in	Bihar, Jharkhand
PUNE	Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020 - 41312555 Email: bimalokpal.pune@ecoi.co.in	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region

## A Non-linked, Non-Participating, Pure Term Life Insurance Plan

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#### Annexure AA

Section 38 of Insurance Act. 1938. - Assignment and Transfer of Insurance Policies

Assignment or transfer of a Policy should be in accordance with section 38 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act, dated 20.03.2015. The extant provisions in this regard are as follows

- This Policy may be transferred / assigned, wholly or in part, with or without consideration.
- An assignment may be effected in a Policy by an endorsement upon the Policy itself or by a separate instrument under notice to the Company.
- The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
- The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.

  The transfer of assignment shall not be operative as against the Company until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy there of certified to be correct by both transferor and transferoe or their duly authorized agents have been delivered to the Company.

  Fee to be paid for assignment or transfer can be specified by the IRDAI through Regulations.

  On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the Company of duly receiving the notice.
- 6.
- If the Company maintains one or more places of business, such notices shall be delivered only at the place where the Policy is being serviced.
- The Company may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is (a) not bona-fide or (b) not in the interest of the Policyholder / Life Assured or (c) not in public interest or (d) is for the purpose of trading of the Policy. 9.
- Before refusing to act upon endorsement, the Company should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of Policyholder giving a notice of 10. transfer or assignment.
  In case of refusal to act upon the endorsement by the Company, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Company.
- The priority of claims of persons interested in the Policy would depend on the date on which the notices of assignment or transfer is delivered to the Company; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to IRDAI.

  Every assignment or transfer shall be deemed to be absolute assignment or transfere, except
- 13.
- where assignment or transfer is subject to terms and conditions of transfer or assignment OR
- b.
- where the transfer or assignment is made upon condition that the proceeds under the Policy shall become payable to Policyholder or Nominee(s) in the event of assignee or transferee dying before the Life Assured OR
- the Life Assured surviving the Policy Term
  - Such conditional assignee will not be entitled to obtain a loan on Policy or surrender the Policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.
- 14 In other cases, the Company shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
- shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
- may institute any proceedings in relation to the Policy
- obtain loan under the Policy or surrender the Policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
- Any rights and remedies of an assignee or transferee of the Policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Act dated 20.03.2015 shall not be affected by this section.

[Disclaimer: Section 38 of the Insurance Act, as amended from time to time shall be applicable. Policy Holders are advised to refer to Original text of Section 38 as amended from time to time for complete and accurate details. 1

#### Annexure BB

Section 39 of the Insurance Act, 1938, - Nomination by Policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act dated 20.03.2015. The extant provisions in this regard are

- The Policyholder of a life insurance Policy on his own life may nominate a person or persons to whom money secured by the Policy shall be paid in the event of his death.
- Where the Nominee is a minor, the Policyholder may appoint any person to receive the money secured by the policy in the event of Policyholder's death during the minority of the Nominee. The manner of appointment to be laid down by the Company.
- 3. Nomination can be made at any time before the maturity of the Policy.
- Nomination may be incorporated in the text of the Policy itself or may be endorsed on the Policy communicated to the Company and can be registered by the Company in the records relating to the Policy.
- Nomination can be cancelled or changed at any time before Policy matures, by an endorsement or a further endorsement or a will as the case may be.
- A notice in writing of change or cancellation of nomination must be delivered to the Company for the Company to be liable to such Nominee. Otherwise, Company will not be liable if a bona-fide payment is made to the person named in the text of the Policy or in the registered records of the Company.
- Fee to be paid to the Company for registering change or cancellation of a nomination can be specified by the IRDAI through Regulations.
- On receipt of notice with fee, the Company should grant a written acknowledgement to the Policyholder of having registered a nomination or cancellation or change thereof.

  A transfer or assignment made in accordance with section 38 of Insurance Act, 1938, shall automatically cancel the nomination except in case of assignment to the Company or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of Company's or transferee's or assignee's interest in the Policy. The 9 nomination will get revived on repayment of the loan.
  The right of any creditor to be paid out of the proceeds of any Policy of life insurance shall not be affected by the nomination.
- In case of nomination by Policyholder whose life is insured, if the Nominees die before the Policyholder, the proceeds are payable to Policyholder or his heirs or legal representatives or holder of succession certificate
- In case Nominee(s) survive the person whose life is insured, the amount secured by the Policy shall be paid to such survivor(s).
- Where the Policyholder whose life is insured nominates his/her (a) parents or (b) spouse or (c) children or (d) spouse and children or (e) any of them,
- The Nominees are beneficially entitled to the amount payable by the Company to the Policyholder unless it is proved that Policyholder could not have conferred such beneficial title on the Nominee having regard to the nature of his title.
- If Nominee(s) die after the Policyholder but before his share of the amount secured under the Policy is paid, the share of the expired Nominee(s) shall be payable to the heirs or legal representative of the Nominee(s) or holder of succession certificate of such Nominee(s)
- The provisions of sub-section 13 and 14 above shall apply to all life insurance Policies maturing for payment after the commencement of The Insurance Laws (Amendment) Act, 2015 (i.e 20.03.2015)
- If Policyholder dies after maturity but the proceeds and benefit of the Policy has not been paid to him because of his death, his Nominee(s) shall be entitled to the proceeds and benefit of the Policy
- The provisions of section 39 of the Insurance Act, 1938, as amended from time to time, are not applicable to any life insurance Policy to which section 6 of Married Women's Property Act, 1874, applies or has at any time applied except where before or after The Insurance Laws (Amendment) Act, 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the Policy it is mentioned that it is made under section 39 of the Insurance Act, 1938, as amended from time to time. Where nomination is intended to be made to spouse or children or spouse and children under section 6 of MWP Act, it should be specifically mentioned on the Policy. In such a case only, the provisions of section 39 of Insurance Act, 1938, as amended from time to time, will not apply.

[Disclaimer: Section 39 of the Insurance Act, 1938, as amended from time to time shall be applicable. Policy Holders are advised to refer to Original text of Section 39 as amended from time to time for complete and accurate details.1

### Annexure CC

- Section 45 of the Insurance Act, 1938, as amended from time to time Policy shall not be called in question on the ground of mis-statement after three years
  Provisions regarding Policy not being called into question in terms of section 45 of the Insurance Act, 1938, as amended by The Insurance Laws (Amendment) Act, 2015 dated 20.03.2015 are as follows:

  No Policy of life insurance shall be called in question on any ground whatsoever after expiry of three (3) years from (a) the Policy Commencement Date or (b) the Date of Commencement of Risk or (c) the date of latest revival of the Policy or (d) the Date of Commencement of Rider; whichever is later
- On the ground of fraud, a Policy of life insurance may be called in question within three (3) years from (a) the Policy Commencement Date or (b) the Date of Commencement of Risk or (c) the date of latest revival of the Policy or (d) the Date of Commencement of Rider; whichever is later. 3. For this, the Company should communicate in writing to the Company or legal representative or Nominee or assignees of Policyholder, as applicable, mentioning the ground and materials on which such decision is
- based. Fraud means any of the following acts committed by Life Assured or Policyholder or by his agent, with the intent to deceive the Company or to induce the Company to issue the life insurance Policy:
  - The suggestion, as a fact of that which is not true and which the Life Assured or Policyholder does not believe to be true;
  - b. The active concealment of a fact by the Life Assured or Policyholder having knowledge or belief of the fact;
  - Any other act fitted to deceive; and
  - Any such act or omission as the law specifically declares to be fraudulent.
- Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the Life Assured or Policyholder or his agent keeping silence to speak or silence is in itself equivalent to speak
- No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Life Assured or Policyholder / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the Policyholder, if alive, or beneficiaries.
- Life insurance Policy can be called in question within three (3) years on the ground that any statement of or suppression of a fact material to expectancy of life of the Life Assured or Policyholder was incorrectly made in the Proposal Form or other documents, basis which Policy was issued or revived or Rider issued. For this, the Company should communicate in writing to the Life Assured or Policyholder or legal representative or Nominee or assignees of Policyholder, as applicable, mentioning the ground and materials on which decision to repudiate the Policy of life insurance is based.

  In case repudiation is on ground of mis-statement and not on fraud, the premium(s) collected on Policy till the date of repudiation shall be paid to the Policyholder or legal representative or Nominee or assignees of Policyholder, within a period of 90 days from the date of repudiation.
- Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the Company. The onus is on Company to show that if the Company had been aware of the said fact, no life insurance Policy would have been issued to the Policyholder.

9. The Company can call for proof of age at any time if he is entitled to do so and no Policy shall be deemed to be called in question merely because the terms of the Policy are adjusted on subsequent proof of age of Life Assured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

[Disclaimer: Section 45 of the Insurance Act, 1938, as amended from time to time shall be applicable. Policy Holders are advised to refer to Original text of Section 45 as amended from time to time for complete and accurate details.]

Ann II.1

## Limited Premium Payment GSV factors for Pure Risk Cover option

Elapsed Duration in years/ PT	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25
5	0.0750	0.0893	0.1021	0.1136	0.1240	0.1333	0.1418	0.1495	0.1565	0.1629	0.1688	0.1741	0 1791	0.1837	0.1880	0.1920
6	0.0480	0.0620	0.0750	0.0870	0.0980	0.1080	0.1172	0.1256	0.1333	0.1404	0.1470		0.1587	0.1639	0.1688	0.1733
7	0.0270	0.0397	0.0521	0.0639	0.0750	0.0853	0.0949	0.1038	0.1120	0.1197	0.1268	0.1333		0.1452	0.1505	0.1555
8	0.0120	0.0223	0.0333	0.0444	0.0551	0.0653	0.0750	0.0841	0.0926	0.1006	0.1080	0.1150		0.1276	0.1333	0.1387
9	0.0030	0.0099	0.0188	0.0284	0.0383	0.0480	0.0574	0.0664	0.0750	0.0831	0.0908	0.0980		0.1112	0.1172	0.1229
10		0.0025	0.0083	0.0160	0.0245	0.0333	0.0422	0.0509	0.0593	0.0673	0.0750	0.0823	0.0893	0.0958	0.1021	0.1080
11			0.0021	0.0071	0.0138	0.0213	0.0293	0.0374	0.0454	0.0532	0.0608	0.0680	0.0750	0.0817	0.0880	0.0941
12				0.0018	0.0061	0.0120	0.0188	0.0260	0.0333	0.0407	0.0480	0.0551	0.0620	0.0686	0.0750	0.0811
13					0.0015	0.0053	0.0105	0.0166	0.0231	0.0299	0.0368	0.0435	0.0502	0.0567	0.0630	0.0691
14						0.0013	0.0047	0.0093	0.0148	0.0208	0.0270	0.0333	0.0397	0.0459	0.0521	0.0581
15							0.0012	0.0042	0.0083	0.0133	0.0188	0.0245	0.0304	0.0363	0.0422	0.0480
16								0.0010	0.0037	0.0075	0.0120	0.0170	0.0223	0.0278	0.0333	0.0389
17									0.0009	0.0033	0.0068	0.0109	0.0155	0.0204	0.0255	0.0307
18										0.0008	0.0030	0.0061	0.0099	0.0142	0.0188	0.0235
19											0.0008	0.0027	0.0056	0.0091	0.0130	0.0173
20												0.0007	0.0025	0.0051	0.0083	0.0120
21													0.0006	0.0023	0.0047	0.0077
22														0.0006	0.0021	0.0043
23															0.0005	0.0019
24																0.0005
25																
26																
27																
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33																
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35																

Note - For elapsed duration in fraction of years the Surrender Value will be linearly interpolated

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6	<b>26</b> 0.1957 0.1775	<b>27</b> 0.1992	28	29	30	31	32	33	2.4	35	36	27	38	39	40	
5		0.1002				٠.	32	33	34	33	30	37	30	39	40	41
6		0.1002														
	0.1775	0.1992	0.2024	0.2055	0.2083	0.2110	0.2136	0.2160	0.2183	0.2204	0.2225	0.2244	0.2262	0.2280	0.2297	0.2313
, ,		0.1815	0.1852	0.1887	0.1920	0.1951	0.1980	0.2008	0.2035	0.2060	0.2083	0.2106	0.2127	0.2148	0.2168	0.2186
7	0.1602	0.1646	0.1688	0.1727	0.1763	0.1798	0.1831	0.1862	0.1892	0.1920	0.1947	0.1972	0.1997	0.2020	0.2042	0.2063
8	0.1438	0.1486	0.1531	0.1573	0.1613	0.1651	0.1688	0.1722	0.1754	0.1785	0.1815	0.1843	0.1870	0.1895	0.1920	0.1943
9	0.1283	0.1333	0.1381	0.1427	0.1470	0.1511	0.1550	0.1587	0.1622	0.1656	0.1688	0.1718	0.1747	0.1775	0.1802	0.1827
10	0.1136	0.1189	0.1240	0.1288	0.1333	0.1377	0.1418	0.1457	0.1495	0.1531	0.1565	0.1598	0.1629	0.1659	0.1688	0.1715
11	0.0999	0.1053	0.1106	0.1156	0.1203	0.1249	0.1292	0.1333	0.1373	0.1411	0.1447	0.1481	0.1515	0.1546	0.1577	0.1606
12	0.0870	0.0926	0.0980	0.1031	0.1080	0.1127	0.1172	0.1215	0.1256	0.1296	0.1333	0.1370	0.1404	0.1438	0.1470	0.1501
13	0.0750	0.0807	0.0861	0.0913	0.0963	0.1011	0.1058	0.1102	0.1144	0.1185	0.1225	0.1262	0.1298	0.1333	0.1367	0.1399
14	0.0639	0.0695	0.0750	0.0803	0.0853	0.0902	0.0949	0.0994	0.1038	0.1080	0.1120	0.1159	0.1197	0.1233	0.1268	0.1301
15	0.0537	0.0593	0.0647	0.0699	0.0750	0.0799	0.0847	0.0893	0.0937	0.0980	0.1021	0.1061	0.1099	0.1136	0.1172	0.1206
16	0.0444	0.0498	0.0551	0.0603	0.0653	0.0702	0.0750	0.0796	0.0841	0.0884	0.0926	0.0966	0.1006	0.1043	0.1080	0.1115
17	0.0359	0.0412	0.0463	0.0514	0.0563	0.0612	0.0659	0.0705	0.0750	0.0793	0.0836	0.0877	0.0916	0.0955	0.0992	0.1028
18	0.0284	0.0333	0.0383	0.0432	0.0480	0.0528	0.0574	0.0620	0.0664	0.0708	0.0750	0.0791	0.0831	0.0870	0.0908	0.0944
19	0.0217	0.0263	0.0310	0.0357	0.0403	0.0450	0.0495	0.0540	0.0584	0.0627	0.0669	0.0710	0.0750	0.0789	0.0827	0.0864
20	0.0160	0.0202	0.0245	0.0289	0.0333	0.0378	0.0422	0.0466	0.0509	0.0551	0.0593	0.0633	0.0673	0.0712	0.0750	0.0787
21	0.0111	0.0148	0.0188	0.0228	0.0270	0.0312	0.0354	0.0397	0.0439	0.0480	0.0521	0.0561	0.0600	0.0639	0.0677	0.0714
22	0.0071	0.0103	0.0138	0.0175	0.0213	0.0253	0.0293	0.0333	0.0374	0.0414	0.0454	0.0493	0.0532	0.0570	0.0608	0.0644
23	0.0040	0.0066	0.0096	0.0128	0.0163	0.0200	0.0237	0.0275	0.0314	0.0353	0.0391	0.0430	0.0467	0.0505	0.0542	0.0578
24	0.0018	0.0037	0.0061	0.0089	0.0120	0.0153	0.0188	0.0223	0.0260	0.0296	0.0333	0.0370	0.0407	0.0444	0.0480	0.0516
25	0.0004	0.0016	0.0034	0.0057	0.0083	0.0112	0.0144	0.0176	0.0210	0.0245	0.0280	0.0316	0.0351	0.0387	0.0422	0.0457
26		0.0004	0.0015	0.0032	0.0053	0.0078	0.0105	0.0135	0.0166	0.0198	0.0231	0.0265	0.0299	0.0333	0.0368	0.0402
27			0.0004	0.0014	0.0030	0.0050	0.0073	0.0099	0.0127	0.0157	0.0188	0.0219	0.0251	0.0284	0.0317	0.0350
28				0.0004	0.0013	0.0028	0.0047	0.0069	0.0093	0.0120	0.0148	0.0178	0.0208	0.0239	0.0270	0.0302
29					0.0003	0.0012	0.0026	0.0044	0.0065	0.0088	0.0113	0.0140	0.0168	0.0197	0.0227	0.0257
30						0.0003	0.0012	0.0025	0.0042	0.0061	0.0083	0.0107	0.0133	0.0160	0.0188	0.0216
31							0.0003	0.0011	0.0023	0.0039	0.0058	0.0079	0.0102	0.0126	0.0152	0.0178
32								0.0003	0.0010	0.0022	0.0037	0.0055	0.0075	0.0097	0.0120	0.0145
33									0.0003	0.0010	0.0021	0.0035	0.0052	0.0071	0.0092	0.0114
34										0.0002	0.0009	0.0020	0.0033	0.0049	0.0068	0.0087
35											0.0002	0.0009	0.0019	0.0032	0.0047	0.0064
36												0.0002	0.0008	0.0018	0.0030	0.0045
37													0.0002	0.0008	0.0017	0.0029
38														0.0002	0.0008	0.0016
39															0.0002	0.0007
40																0.0002

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Elapsed Duration in	42	43	44	45	46	47	48
years/ PT							
5	0.2328	0.2343	0.2357	0.2370	0.2383	0.2396	0.2408
6	0.2204	0.2221	0.2238	0.2253	0.2268	0.2283	0.2297
7	0.2083	0.2103	0.2121	0.2139	0.2156	0.2173	0.2189
8	0.1966	0.1988	0.2008	0.2028	0.2047	0.2066	0.2083
9	0.1852	0.1876	0.1898	0.1920	0.1941	0.1961	0.1980
10	0.1741	0.1767	0.1791	0.1815	0.1837	0.1859	0.1880
11	0.1634	0.1661	0.1688	0.1713	0.1737	0.1760	0.1783
12	0.1531	0.1559	0.1587	0.1613	0.1639	0.1664	0.1688
13	0.1430	0.1460	0.1489	0.1517	0.1544	0.1570	0.1595
14	0.1333	0.1365	0.1395	0.1424	0.1452	0.1479	0.1505
15	0.1240	0.1272	0.1303	0.1333	0.1362	0.1391	0.1418
16	0.1150	0.1183	0.1215	0.1246	0.1276	0.1305	0.1333
17	0.1063	0.1097	0.1130	0.1161	0.1192	0.1222	0.1251
18	0.0980	0.1014	0.1048	0.1080	0.1112	0.1142	0.1172
19	0.0900	0.0935	0.0968	0.1001	0.1034	0.1065	0.1095
20	0.0823	0.0858	0.0893	0.0926	0.0958	0.0990	0.1021
21	0.0750	0.0785	0.0820	0.0853	0.0886	0.0918	0.0949
22	0.0680	0.0716	0.0750	0.0784	0.0817	0.0849	0.0880
23	0.0614	0.0649	0.0683	0.0717	0.0750	0.0782	0.0814
24	0.0551	0.0586	0.0620	0.0653	0.0686	0.0718	0.0750
25	0.0491	0.0526	0.0559	0.0593	0.0625	0.0657	0.0689
26	0.0435	0.0469	0.0502	0.0535	0.0567	0.0599	0.0630
27	0.0383	0.0415	0.0448	0.0480	0.0512	0.0543	0.0574
28	0.0333	0.0365	0.0397	0.0428	0.0459	0.0490	0.0521
29	0.0287	0.0318	0.0349	0.0379	0.0410	0.0440	0.0470
30	0.0245	0.0274	0.0304	0.0333	0.0363	0.0392	0.0422
31	0.0206	0.0234	0.0262	0.0290	0.0319	0.0348	0.0376
32	0.0170	0.0196	0.0223	0.0250	0.0278	0.0306	0.0333
33	0.0138	0.0162	0.0188	0.0213	0.0240	0.0266	0.0293
34	0.0109	0.0131	0.0155	0.0179	0.0204	0.0230	0.0255
35	0.0083	0.0104	0.0126	0.0148	0.0172	0.0196	0.0220
36	0.0061	0.0080	0.0099	0.0120	0.0142	0.0164	0.0188
37	0.0043	0.0058	0.0076	0.0095	0.0115	0.0136	0.0158
38	0.0027	0.0041	0.0056	0.0073	0.0091	0.0110	0.0130
39	0.0015	0.0026	0.0039	0.0053	0.0069	0.0087	0.0105
40	0.0007	0.0015	0.0025	0.0037	0.0051	0.0067	0.0083
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Elapsed Duration in years/PT	42	43	44	45	46	47	48
41	0.0002	0.0006	0.0014	0.0024	0.0035	0.0049	0.0064
42		0.0002	0.0006	0.0013	0.0023	0.0034	0.0047
43			0.0002	0.0006	0.0013	0.0022	0.0033
44				0.0001	0.0006	0.0012	0.0021
45					0.0001	0.0005	0.0012
46						0.0001	0.0005
47							0.0001

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Elapsed Duration in	49	50	51	52	53	54	55
years/ PT							
5	0.2419	0.2430	0.2441	0.2451	0.2461	0.2470	0.2479
6	0.2310	0.2323	0.2336	0.2348	0.2359	0.2370	0.2381
7	0.2204	0.2219	0.2233	0.2247	0.2260	0.2273	0.2285
8	0.2100	0.2117	0.2133	0.2148	0.2163	0.2177	0.2191
9	0.1999	0.2017	0.2035	0.2051	0.2068	0.2083	0.2099
10	0.1900	0.1920	0.1939	0.1957	0.1975	0.1992	0.2008
11	0.1804	0.1825	0.1845	0.1865	0.1884	0.1902	0.1920
12	0.1711	0.1733	0.1754	0.1775	0.1795	0.1815	0.1834
13	0.1619	0.1643	0.1666	0.1688	0.1709	0.1729	0.1749
14	0.1531	0.1555	0.1579	0.1602	0.1624	0.1646	0.1667
15	0.1444	0.1470	0.1495	0.1519	0.1542	0.1565	0.1587
16	0.1361	0.1387	0.1413	0.1438	0.1462	0.1486	0.1508
17	0.1279	0.1307	0.1333	0.1359	0.1384	0.1408	0.1432
18	0.1201	0.1229	0.1256	0.1283	0.1308	0.1333	0.1358
19	0.1125	0.1153	0.1181	0.1208	0.1235	0.1260	0.1285
20	0.1051	0.1080	0.1108	0.1136	0.1163	0.1189	0.1215
21	0.0980	0.1009	0.1038	0.1066	0.1094	0.1120	0.1146
22	0.0911	0.0941	0.0970	0.0999	0.1026	0.1053	0.1080
23	0.0845	0.0875	0.0904	0.0933	0.0961	0.0989	0.1016
24	0.0781	0.0811	0.0841	0.0870	0.0898	0.0926	0.0953
25	0.0720	0.0750	0.0780	0.0809	0.0837	0.0865	0.0893
26	0.0661	0.0691	0.0721	0.0750	0.0779	0.0807	0.0834
27	0.0605	0.0635	0.0664	0.0693	0.0722	0.0750	0.0778
28	0.0551	0.0581	0.0610	0.0639	0.0667	0.0695	0.0723
29	0.0500	0.0529	0.0558	0.0587	0.0615	0.0643	0.0670
30	0.0451	0.0480	0.0509	0.0537	0.0565	0.0593	0.0620
31	0.0405	0.0433	0.0461	0.0489	0.0517	0.0544	0.0571
32	0.0361	0.0389	0.0416	0.0444	0.0471	0.0498	0.0525
33	0.0320	0.0347	0.0374	0.0401	0.0427	0.0454	0.0480
34	0.0281	0.0307	0.0333	0.0359	0.0386	0.0412	0.0437
35	0.0245	0.0270	0.0295	0.0321	0.0346	0.0371	0.0397
36	0.0211	0.0235	0.0260	0.0284	0.0309	0.0333	0.0358
37	0.0180	0.0203	0.0226	0.0250	0.0273	0.0297	0.0321
38	0.0151	0.0173	0.0195	0.0217	0.0240	0.0263	0.0287
39	0.0125	0.0145	0.0166	0.0188	0.0209	0.0231	0.0254
40	0.0101	0.0120	0.0140	0.0160	0.0180	0.0202	0.0223
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Elapsed Duration in	49	50	51	52	53	54	55
years/ PT							
41	0.0080	0.0097	0.0115	0.0134	0.0154	0.0174	0.0194
42	0.0061	0.0077	0.0093	0.0111	0.0129	0.0148	0.0168
43	0.0045	0.0059	0.0074	0.0090	0.0107	0.0124	0.0143
44	0.0031	0.0043	0.0057	0.0071	0.0087	0.0103	0.0120
45	0.0020	0.0030	0.0042	0.0054	0.0068	0.0083	0.0099
46	0.0011	0.0019	0.0029	0.0040	0.0052	0.0066	0.0080
47	0.0005	0.0011	0.0018	0.0028	0.0038	0.0050	0.0063
48	0.0001	0.0005	0.0010	0.0018	0.0027	0.0037	0.0049
49		0.0001	0.0005	0.0010	0.0017	0.0026	0.0036
50			0.0001	0.0004	0.0010	0.0016	0.0025
51				0.0001	0.0004	0.0009	0.0016
52					0.0001	0.0004	0.0009
53						0.0001	0.0004
54							0.0001
55							
56							
57							
58							
59							
60							
61							

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Elapsed Duration in	56	57	58	59	60	61	62
years/ PT							
5	0.2488	0.2497	0.2505	0.2513	0.2521	0.2528	0.2536
6	0.2392	0.2402	0.2411	0.2421	0.2430	0.2439	0.2447
7	0.2297	0.2308	0.2320	0.2330	0.2341	0.2351	0.2361
8	0.2204	0.2217	0.2229	0.2242	0.2253	0.2265	0.2276
9	0.2113	0.2127	0.2141	0.2155	0.2168	0.2180	0.2192
10	0.2024	0.2040	0.2055	0.2069	0.2083	0.2097	0.2110
11	0.1937	0.1954	0.1970	0.1986	0.2001	0.2016	0.2030
12	0.1852	0.1870	0.1887	0.1904	0.1920	0.1936	0.1951
13	0.1769	0.1788	0.1806	0.1824	0.1841	0.1858	0.1874
14	0.1688	0.1707	0.1727	0.1745	0.1763	0.1781	0.1798
15	0.1608	0.1629	0.1649	0.1668	0.1688	0.1706	0.1724
16	0.1531	0.1552	0.1573	0.1594	0.1613	0.1633	0.1651
17	0.1455	0.1477	0.1499	0.1520	0.1541	0.1561	0.1580
18	0.1381	0.1404	0.1427	0.1449	0.1470	0.1491	0.1511
19	0.1310	0.1333	0.1356	0.1379	0.1401	0.1422	0.1443
20	0.1240	0.1264	0.1288	0.1311	0.1333	0.1355	0.1377
21	0.1172	0.1197	0.1221	0.1244	0.1268	0.1290	0.1312
22	0.1106	0.1131	0.1156	0.1180	0.1203	0.1226	0.1249
23	0.1042	0.1067	0.1092	0.1117	0.1141	0.1164	0.1187
24	0.0980	0.1006	0.1031	0.1056	0.1080	0.1104	0.1127
25	0.0919	0.0946	0.0971	0.0996	0.1021	0.1045	0.1068
26	0.0861	0.0887	0.0913	0.0939	0.0963	0.0988	0.1011
27	0.0805	0.0831	0.0857	0.0883	0.0908	0.0932	0.0956
28	0.0750	0.0777	0.0803	0.0828	0.0853	0.0878	0.0902
29	0.0697	0.0724	0.0750	0.0776	0.0801	0.0826	0.0850
30	0.0647	0.0673	0.0699	0.0725	0.0750	0.0775	0.0799
31	0.0598	0.0624	0.0650	0.0676	0.0701	0.0726	0.0750
32	0.0551	0.0577	0.0603	0.0628	0.0653	0.0678	0.0702
33	0.0506	0.0532	0.0557	0.0583	0.0608	0.0632	0.0656
34	0.0463	0.0488	0.0514	0.0539	0.0563	0.0588	0.0612
35	0.0422	0.0447	0.0472	0.0496	0.0521	0.0545	0.0569
36	0.0383	0.0407	0.0432	0.0456	0.0480	0.0504	0.0528
37	0.0345	0.0369	0.0393	0.0417	0.0441	0.0464	0.0488
38	0.0310	0.0333	0.0357	0.0380	0.0403	0.0426	0.0450
39	0.0276	0.0299	0.0322	0.0345	0.0368	0.0390	0.0413
40	0.0245	0.0267	0.0289	0.0311	0.0333	0.0356	0.0378
41	0.0215	0.0236	0.0258	0.0279	0.0301	0.0322	0.0344
42	0.0188	0.0208	0.0228	0.0249	0.0270	0.0291	0.0312

Elapsed Duration							
in years/ PT	56	57	58	59	60	61	62
43	0.0162	0.0181	0.0201	0.0221	0.0241	0.0261	0.0282
44	0.0138	0.0156	0.0175	0.0194	0.0213	0.0233	0.0253
45	0.0116	0.0133	0.0151	0.0169	0.0188	0.0206	0.0226
46	0.0096	0.0112	0.0128	0.0146	0.0163	0.0181	0.0200
47	0.0077	0.0092	0.0108	0.0124	0.0141	0.0158	0.0176
48	0.0061	0.0075	0.0089	0.0104	0.0120	0.0136	0.0153
49	0.0047	0.0059	0.0072	0.0086	0.0101	0.0116	0.0132
50	0.0034	0.0045	0.0057	0.0070	0.0083	0.0098	0.0112
51	0.0024	0.0033	0.0044	0.0055	0.0068	0.0081	0.0094
52	0.0015	0.0023	0.0032	0.0042	0.0053	0.0065	0.0078
53	0.0009	0.0015	0.0022	0.0031	0.0041	0.0052	0.0063
54	0.0004	0.0008	0.0014	0.0022	0.0030	0.0040	0.0050
55	0.0001	0.0004	0.0008	0.0014	0.0021	0.0029	0.0038
56		0.0001	0.0004	0.0008	0.0013	0.0020	0.0028
57			0.0001	0.0003	0.0008	0.0013	0.0020
58				0.0001	0.0003	0.0007	0.0012
59					0.0001	0.0003	0.0007
60						0.0001	0.0003
61							0.0001
62							
63							
64							
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Elapsed Duration in	63	64	65	66	67	68	69
years/ PT							
5	0.2543	0.2550	0.2556	0.2563	0.2569	0.2575	0.2581
6	0.2456	0.2464	0.2472	0.2479	0.2487	0.2494	0.2501
7	0.2370	0.2380	0.2389	0.2397	0.2406	0.2414	0.2422
8	0.2286	0.2297	0.2307	0.2317	0.2326	0.2336	0.2345
9	0.2204	0.2216	0.2227	0.2238	0.2248	0.2258	0.2268
10	0.2123	0.2136	0.2148	0.2160	0.2171	0.2183	0.2193
11	0.2044	0.2057	0.2071	0.2083	0.2096	0.2108	0.2120
12	0.1966	0.1980	0.1995	0.2008	0.2022	0.2035	0.2047
13	0.1890	0.1905	0.1920	0.1935	0.1949	0.1963	0.1976
14	0.1815	0.1831	0.1847	0.1862	0.1877	0.1892	0.1906
15	0.1741	0.1759	0.1775	0.1791	0.1807	0.1822	0.1837
16	0.1670	0.1688	0.1705	0.1722	0.1738	0.1754	0.1770
17	0.1599	0.1618	0.1636	0.1654	0.1671	0.1688	0.1704
18	0.1531	0.1550	0.1569	0.1587	0.1605	0.1622	0.1639
19	0.1463	0.1483	0.1502	0.1521	0.1540	0.1558	0.1575
20	0.1398	0.1418	0.1438	0.1457	0.1476	0.1495	0.1513
21	0.1333	0.1354	0.1375	0.1395	0.1414	0.1433	0.1452
22	0.1271	0.1292	0.1313	0.1333	0.1353	0.1373	0.1392
23	0.1209	0.1231	0.1253	0.1273	0.1294	0.1314	0.1333
24	0.1150	0.1172	0.1194	0.1215	0.1236	0.1256	0.1276
25	0.1091	0.1114	0.1136	0.1158	0.1179	0.1200	0.1220
26	0.1035	0.1058	0.1080	0.1102	0.1123	0.1144	0.1165
27	0.0980	0.1003	0.1025	0.1048	0.1069	0.1091	0.1112
28	0.0926	0.0949	0.0972	0.0994	0.1016	0.1038	0.1059
29	0.0874	0.0897	0.0920	0.0943	0.0965	0.0987	0.1008
30	0.0823	0.0847	0.0870	0.0893	0.0915	0.0937	0.0958
31	0.0774	0.0798	0.0821	0.0844	0.0866	0.0888	0.0910
32	0.0726	0.0750	0.0773	0.0796	0.0819	0.0841	0.0863
33	0.0680	0.0704	0.0727	0.0750	0.0773	0.0795	0.0817
34	0.0636	0.0659	0.0682	0.0705	0.0728	0.0750	0.0772
35	0.0593	0.0616	0.0639	0.0662	0.0684	0.0707	0.0728
36	0.0551	0.0574	0.0597	0.0620	0.0642	0.0664	0.0686
37	0.0511	0.0534	0.0557	0.0579	0.0601	0.0623	0.0645
38	0.0472	0.0495	0.0518	0.0540	0.0562	0.0584	0.0606
39	0.0435	0.0458	0.0480	0.0502	0.0524	0.0546	0.0567
40	0.0400	0.0422	0.0444	0.0466	0.0487	0.0509	0.0530
41	0.0366	0.0387	0.0409	0.0430	0.0452	0.0473	0.0494
42	0.0333	0.0354	0.0376	0.0397	0.0418	0.0439	0.0459

Elapsed Duration in years/ PT	63	64	65	66	67	68	69
43	0.0302	0.0323	0.0344	0.0364	0.0385	0.0405	0.0426
44	0.0273	0.0293	0.0313	0.0333	0.0354	0.0374	0.0394
45	0.0245	0.0264	0.0284	0.0304	0.0323	0.0343	0.0363
46	0.0218	0.0237	0.0256	0.0275	0.0295	0.0314	0.0333
47	0.0194	0.0212	0.0230	0.0249	0.0267	0.0286	0.0305
48	0.0170	0.0188	0.0205	0.0223	0.0241	0.0260	0.0278
49	0.0148	0.0165	0.0182	0.0199	0.0217	0.0234	0.0252
50	0.0128	0.0144	0.0160	0.0176	0.0193	0.0210	0.0227
51	0.0109	0.0124	0.0139	0.0155	0.0171	0.0188	0.0204
52	0.0091	0.0105	0.0120	0.0135	0.0150	0.0166	0.0182
53	0.0076	0.0089	0.0102	0.0116	0.0131	0.0146	0.0161
54	0.0061	0.0073	0.0086	0.0099	0.0113	0.0127	0.0142
55	0.0048	0.0059	0.0071	0.0083	0.0096	0.0110	0.0124
56	0.0037	0.0047	0.0058	0.0069	0.0081	0.0093	0.0106
57	0.0027	0.0036	0.0045	0.0056	0.0067	0.0079	0.0091
58	0.0019	0.0026	0.0035	0.0044	0.0054	0.0065	0.0076
59	0.0012	0.0018	0.0026	0.0034	0.0043	0.0053	0.0063
60	0.0007	0.0012	0.0018	0.0025	0.0033	0.0042	0.0051
61	0.0003	0.0007	0.0011	0.0017	0.0024	0.0032	0.0040
62	0.0001	0.0003	0.0006	0.0011	0.0017	0.0023	0.0031
63		0.0001	0.0003	0.0006	0.0011	0.0016	0.0023
64			0.0001	0.0003	0.0006	0.0010	0.0016
65				0.0001	0.0003	0.0006	0.0010
66					0.0001	0.0003	0.0006
67						0.0001	0.0003
68							0.0001
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Elapsed Duration in	70	71	72	73	74	75	76
years/ PT							
5	0.2587	0.2592	0.2598	0.2603	0.2608	0.2613	0.2618
6	0.2508	0.2514	0.2521	0.2527	0.2533	0.2539	0.2545
7	0.2430	0.2438	0.2445	0.2452	0.2459	0.2466	0.2473
8	0.2353	0.2362	0.2370	0.2378	0.2386	0.2394	0.2402
9	0.2278	0.2288	0.2297	0.2306	0.2315	0.2323	0.2332
10	0.2204	0.2214	0.2225	0.2234	0.2244	0.2253	0.2262
11	0.2131	0.2142	0.2153	0.2164	0.2174	0.2185	0.2194
12	0.2060	0.2072	0.2083	0.2095	0.2106	0.2117	0.2127
13	0.1989	0.2002	0.2014	0.2027	0.2039	0.2050	0.2061
14	0.1920	0.1934	0.1947	0.1960	0.1972	0.1985	0.1997
15	0.1852	0.1866	0.1880	0.1894	0.1907	0.1920	0.1933
16	0.1785	0.1800	0.1815	0.1829	0.1843	0.1857	0.1870
17	0.1720	0.1735	0.1751	0.1765	0.1780	0.1794	0.1808
18	0.1656	0.1672	0.1688	0.1703	0.1718	0.1733	0.1747
19	0.1592	0.1609	0.1626	0.1642	0.1657	0.1673	0.1688
20	0.1531	0.1548	0.1565	0.1581	0.1598	0.1613	0.1629
21	0.1470	0.1488	0.1505	0.1522	0.1539	0.1555	0.1571
22	0.1411	0.1429	0.1447	0.1464	0.1481	0.1498	0.1515
23	0.1352	0.1371	0.1389	0.1407	0.1425	0.1442	0.1459
24	0.1296	0.1315	0.1333	0.1352	0.1370	0.1387	0.1404
25	0.1240	0.1259	0.1278	0.1297	0.1315	0.1333	0.1351
26	0.1185	0.1205	0.1225	0.1244	0.1262	0.1281	0.1298
27	0.1132	0.1152	0.1172	0.1191	0.1210	0.1229	0.1247
28	0.1080	0.1100	0.1120	0.1140	0.1159	0.1178	0.1197
29	0.1029	0.1050	0.1070	0.1090	0.1109	0.1129	0.1147
30	0.0980	0.1000	0.1021	0.1041	0.1061	0.1080	0.1099
31	0.0931	0.0952	0.0973	0.0993	0.1013	0.1033	0.1052
32	0.0884	0.0905	0.0926	0.0946	0.0966	0.0986	0.1006
33	0.0838	0.0859	0.0880	0.0901	0.0921	0.0941	0.0960
34	0.0793	0.0815	0.0836	0.0856	0.0877	0.0897	0.0916
35	0.0750	0.0771	0.0792	0.0813	0.0833	0.0853	0.0873
36	0.0708	0.0729	0.0750	0.0771	0.0791	0.0811	0.0831
37	0.0667	0.0688	0.0709	0.0730	0.0750	0.0770	0.0790
38	0.0627	0.0648	0.0669	0.0690	0.0710	0.0730	0.0750
39	0.0588	0.0609	0.0630	0.0651	0.0671	0.0691	0.0711
40	0.0551	0.0572	0.0593	0.0613	0.0633	0.0653	0.0673
41	0.0515	0.0536	0.0556	0.0576	0.0597	0.0617	0.0636
42	0.0480	0.0500	0.0521	0.0541	0.0561	0.0581	0.0600

Elapsed Duration							
in years/ PT	70	71	72	73	74	75	76
43	0.0446	0.0467	0.0487	0.0507	0.0526	0.0546	0.0566
44	0.0414	0.0434	0.0454	0.0473	0.0493	0.0513	0.0532
45	0.0383	0.0402	0.0422	0.0441	0.0461	0.0480	0.0499
46	0.0353	0.0372	0.0391	0.0410	0.0430	0.0449	0.0467
47	0.0324	0.0343	0.0362	0.0381	0.0399	0.0418	0.0437
48	0.0296	0.0315	0.0333	0.0352	0.0370	0.0389	0.0407
49	0.0270	0.0288	0.0306	0.0324	0.0342	0.0361	0.0379
50	0.0245	0.0262	0.0280	0.0298	0.0316	0.0333	0.0351
51	0.0221	0.0238	0.0255	0.0272	0.0290	0.0307	0.0325
52	0.0198	0.0215	0.0231	0.0248	0.0265	0.0282	0.0299
53	0.0177	0.0193	0.0209	0.0225	0.0242	0.0258	0.0275
54	0.0157	0.0172	0.0188	0.0203	0.0219	0.0235	0.0251
55	0.0138	0.0152	0.0167	0.0182	0.0198	0.0213	0.0229
56	0.0120	0.0134	0.0148	0.0163	0.0178	0.0193	0.0208
57	0.0103	0.0117	0.0130	0.0144	0.0158	0.0173	0.0188
58	0.0088	0.0101	0.0113	0.0127	0.0140	0.0154	0.0168
59	0.0074	0.0086	0.0098	0.0110	0.0123	0.0137	0.0150
60	0.0061	0.0072	0.0083	0.0095	0.0107	0.0120	0.0133
61	0.0050	0.0060	0.0070	0.0081	0.0093	0.0105	0.0117
62	0.0039	0.0048	0.0058	0.0068	0.0079	0.0090	0.0102
63	0.0030	0.0038	0.0047	0.0056	0.0066	0.0077	0.0088
64	0.0022	0.0029	0.0037	0.0046	0.0055	0.0065	0.0075
65	0.0015	0.0021	0.0028	0.0036	0.0044	0.0053	0.0063
66	0.0010	0.0015	0.0021	0.0028	0.0035	0.0043	0.0052
67	0.0006	0.0010	0.0014	0.0020	0.0027	0.0034	0.0042
68	0.0002	0.0005	0.0009	0.0014	0.0020	0.0026	0.0033
69	0.0001	0.0002	0.0005	0.0009	0.0014	0.0019	0.0025
70		0.0001	0.0002	0.0005	0.0009	0.0013	0.0019
71			0.0001	0.0002	0.0005	0.0009	0.0013
72				0.0001	0.0002	0.0005	0.0008
73					0.0001	0.0002	0.0005
74						0.0001	0.0002
75							0.0001
76							
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Elapsed Duration in years/PT	77	78	79	80	81
5	0.2623	0.2628	0.2632	0.2637	0.2641
6	0.2551	0.2556	0.2562	0.2567	0.2572
7	0.2479	0.2486	0.2492	0.2498	0.2504
8	0.2409	0.2416	0.2423	0.2430	0.2437
9	0.2340	0.2348	0.2355	0.2363	0.2370
10	0.2271	0.2280	0.2289	0.2297	0.2305
11	0.2204	0.2214	0.2223	0.2232	0.2241
12	0.2138	0.2148	0.2158	0.2168	0.2177
13	0.2073	0.2083	0.2094	0.2104	0.2114
14	0.2008	0.2020	0.2031	0.2042	0.2053
15	0.1945	0.1957	0.1969	0.1980	0.1992
16	0.1883	0.1895	0.1908	0.1920	0.1932
17	0.1822	0.1835	0.1848	0.1860	0.1873
18	0.1761	0.1775	0.1789	0.1802	0.1815
19	0.1702	0.1716	0.1730	0.1744	0.1758
20	0.1644	0.1659	0.1673	0.1688	0.1701
21	0.1587	0.1602	0.1617	0.1632	0.1646
22	0.1531	0.1546	0.1562	0.1577	0.1592
23	0.1475	0.1492	0.1507	0.1523	0.1538
24	0.1421	0.1438	0.1454	0.1470	0.1486
25	0.1368	0.1385	0.1402	0.1418	0.1434
26	0.1316	0.1333	0.1350	0.1367	0.1383
27	0.1265	0.1283	0.1300	0.1317	0.1333
28	0.1215	0.1233	0.1250	0.1268	0.1284
29	0.1166	0.1184	0.1202	0.1219	0.1236
30	0.1118	0.1136	0.1154	0.1172	0.1189
31	0.1071	0.1089	0.1108	0.1125	0.1143
32	0.1025	0.1043	0.1062	0.1080	0.1098
33	0.0980	0.0999	0.1017	0.1035	0.1053
34	0.0936	0.0955	0.0973	0.0992	0.1010
35	0.0893	0.0912	0.0931	0.0949	0.0968
36	0.0851	0.0870	0.0889	0.0908	0.0926
37	0.0810	0.0829	0.0848	0.0867	0.0885
38	0.0770	0.0789	0.0808	0.0827	0.0845
39	0.0731	0.0750	0.0769	0.0788	0.0807
40	0.0693	0.0712	0.0731	0.0750	0.0769
41	0.0656	0.0675	0.0694	0.0713	0.0732
42	0.0620	0.0639	0.0658	0.0677	0.0695

Elapsed Duration in years/PT	77	78	79	80	81
43	0.0585	0.0604	0.0623	0.0642	0.0660
44	0.0551	0.0570	0.0589	0.0608	0.0626
45	0.0518	0.0537	0.0556	0.0574	0.0593
46	0.0486	0.0505	0.0523	0.0542	0.0560
47	0.0455	0.0474	0.0492	0.0510	0.0529
48	0.0426	0.0444	0.0462	0.0480	0.0498
49	0.0397	0.0415	0.0433	0.0450	0.0468
50	0.0369	0.0387	0.0404	0.0422	0.0439
51	0.0342	0.0359	0.0377	0.0394	0.0412
52	0.0316	0.0333	0.0350	0.0368	0.0385
53	0.0291	0.0308	0.0325	0.0342	0.0358
54	0.0268	0.0284	0.0300	0.0317	0.0333
55	0.0245	0.0261	0.0277	0.0293	0.0309
56	0.0223	0.0239	0.0254	0.0270	0.0286
57	0.0202	0.0217	0.0233	0.0248	0.0263
58	0.0183	0.0197	0.0212	0.0227	0.0242
59	0.0164	0.0178	0.0192	0.0207	0.0221
60	0.0146	0.0160	0.0174	0.0188	0.0202
61	0.0130	0.0143	0.0156	0.0169	0.0183
62	0.0114	0.0126	0.0139	0.0152	0.0165
63	0.0099	0.0111	0.0123	0.0135	0.0148
64	0.0086	0.0097	0.0108	0.0120	0.0132
65	0.0073	0.0083	0.0094	0.0105	0.0117
66	0.0061	0.0071	0.0081	0.0092	0.0103
67	0.0051	0.0060	0.0069	0.0079	0.0090
68	0.0041	0.0049	0.0058	0.0068	0.0077
69	0.0032	0.0040	0.0048	0.0057	0.0066
70	0.0025	0.0032	0.0039	0.0047	0.0055
71	0.0018	0.0024	0.0031	0.0038	0.0046
72	0.0013	0.0018	0.0024	0.0030	0.0037
73	0.0008	0.0012	0.0017	0.0023	0.0029
74	0.0005	0.0008	0.0012	0.0017	0.0022
75	0.0002	0.0004	0.0008	0.0012	0.0016
76	0.0001	0.0002	0.0004	0.0008	0.0011
77		0.0000	0.0002	0.0004	0.0007
78			0.0000	0.0002	0.0004
79				0.0000	0.0002
80					0.0000

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Elapsed Duration in years/ PT	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25
5	0.1500	0.1785	0.2042	0.2272	0.2480	0.2667	0.2836	0.2990	0.3130	0.3258	0.3375	0.3483	0.3583	0.3675	0.3760	0.3840
6	0.0960	0.1240	0.1500	0.1740	0.1959	0.2160	0.2344	0.2512	0.2667	0.2809	0.2940	0.3061	0.3174	0.3278	0.3375	0.3466
7	0.0540	0.0793	0.1042	0.1278	0.1500	0.1707	0.1898	0.2076	0.2241	0.2393	0.2535	0.2667	0.2789	0.2904	0.3010	0.3110
8	0.0240	0.0446	0.0667	0.0888	0.1102	0.1307	0.1500	0.1682	0.1852	0.2011	0.2160	0.2299	0.2430	0.2552	0.2667	0.2774
9	0.0060	0.0198	0.0375	0.0568	0.0765	0.0960	0.1148	0.1329	0.1500	0.1662	0.1815	0.1959	0.2095	0.2223	0.2344	0.2458
10		0.0050	0.0167	0.0320	0.0490	0.0667	0.0844	0.1017	0.1185	0.1346	0.1500	0.1646	0.1785	0.1917	0.2042	0.2160
11			0.0042	0.0142	0.0276	0.0427	0.0586	0.0747	0.0907	0.1064	0.1215	0.1361	0.1500	0.1633	0.1760	0.1882
12				0.0036	0.0122	0.0240	0.0375	0.0519	0.0667	0.0814	0.0960	0.1102	0.1240	0.1372	0.1500	0.1622
13					0.0031	0.0107	0.0211	0.0332	0.0463	0.0598	0.0735	0.0871	0.1004	0.1134	0.1260	0.1382
14						0.0027	0.0094	0.0187	0.0296	0.0416	0.0540	0.0667	0.0793	0.0919	0.1042	0.1162
15							0.0023	0.0083	0.0167	0.0266	0.0375	0.0490	0.0607	0.0726	0.0844	0.0960
16								0.0021	0.0074	0.0150	0.0240	0.0340	0.0446	0.0556	0.0667	0.0778
17									0.0019	0.0066	0.0135	0.0218	0.0310	0.0408	0.0510	0.0614
18										0.0017	0.0060	0.0122	0.0198	0.0284	0.0375	0.0470
19											0.0015	0.0054	0.0112	0.0181	0.0260	0.0346
20												0.0014	0.0050	0.0102	0.0167	0.0240
21													0.0012	0.0045	0.0094	0.0154
22														0.0011	0.0042	0.0086
23															0.0010	0.0038
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Elapsed		,					F									
Duration in years/ PT	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41
5	0.3914	0.3984	0.4048	0.4109	0.4167	0.4221	0.4271	0.4320	0.4365	0.4408	0.4449	0.4488	0.4525	0.4560	0.4594	0.4626
6	0.3550	0.3630	0.3704	0.3774	0.3840	0.3902	0.3961	0.4017	0.4069	0.4119	0.4167	0.4212	0.4255	0.4296	0.4335	0.4372
7	0.3204	0.3292	0.3375	0.3453	0.3527	0.3596	0.3662	0.3725	0.3784	0.3840	0.3894	0.3944	0.3993	0.4039	0.4084	0.4126
8	0.2876	0.2971	0.3061	0.3146	0.3227	0.3303	0.3375	0.3444	0.3509	0.3571	0.3630	0.3686	0.3740	0.3791	0.3840	0.3887
9	0.2565	0.2667	0.2763	0.2854	0.2940	0.3022	0.3100	0.3174	0.3244	0.3311	0.3375	0.3436	0.3494	0.3550	0.3604	0.3655
10	0.2272	0.2379	0.2480	0.2576	0.2667	0.2753	0.2836	0.2915	0.2990	0.3061	0.3130	0.3195	0.3258	0.3318	0.3375	0.3430
11	0.1997	0.2107	0.2212	0.2312	0.2407	0.2497	0.2584	0.2667	0.2746	0.2821	0.2894	0.2963	0.3029	0.3093	0.3154	0.3212
12	0.1740	0.1852	0.1959	0.2062	0.2160	0.2254	0.2344	0.2430	0.2512	0.2591	0.2667	0.2739	0.2809	0.2876	0.2940	0.3002
13	0.1500	0.1613	0.1722	0.1826	0.1927	0.2023	0.2115	0.2204	0.2289	0.2371	0.2449	0.2524	0.2597	0.2667	0.2734	0.2798
14	0.1278	0.1391	0.1500	0.1605	0.1707	0.1804	0.1898	0.1989	0.2076	0.2160	0.2241	0.2318	0.2393	0.2465	0.2535	0.2602
15	0.1074	0.1185	0.1293	0.1398	0.1500	0.1598	0.1693	0.1785	0.1874	0.1959	0.2042	0.2121	0.2198	0.2272	0.2344	0.2413
16	0.0888	0.0996	0.1102	0.1206	0.1307	0.1405	0.1500	0.1592	0.1682	0.1768	0.1852	0.1933	0.2011	0.2087	0.2160	0.2231
17	0.0719	0.0823	0.0926	0.1027	0.1127	0.1224	0.1318	0.1410	0.1500	0.1587	0.1671	0.1753	0.1832	0.1909	0.1984	0.2056
18	0.0568	0.0667	0.0765	0.0863	0.0960	0.1055	0.1148	0.1240	0.1329	0.1416	0.1500	0.1582	0.1662	0.1740	0.1815	0.1888
19	0.0435	0.0527	0.0620	0.0713	0.0807	0.0899	0.0990	0.1080	0.1168	0.1254	0.1338	0.1420	0.1500	0.1578	0.1654	0.1728
20	0.0320	0.0403	0.0490	0.0578	0.0667	0.0755	0.0844	0.0931	0.1017	0.1102	0.1185	0.1267	0.1346	0.1424	0.1500	0.1574
21	0.0222	0.0296	0.0375	0.0457	0.0540	0.0624	0.0709	0.0793	0.0877	0.0960	0.1042	0.1122	0.1201	0.1278	0.1354	0.1428
22	0.0142	0.0206	0.0276	0.0350	0.0427	0.0506	0.0586	0.0667	0.0747	0.0828	0.0907	0.0986	0.1064	0.1140	0.1215	0.1289
23	0.0080	0.0132	0.0191	0.0257	0.0327	0.0400	0.0475	0.0551	0.0628	0.0705	0.0782	0.0859	0.0935	0.1010	0.1084	0.1156
24	0.0036	0.0074	0.0122	0.0178	0.0240	0.0306	0.0375	0.0446	0.0519	0.0593	0.0667	0.0741	0.0814	0.0888	0.0960	0.1032
25	0.0009	0.0033	0.0069	0.0114	0.0167	0.0225	0.0287	0.0353	0.0420	0.0490	0.0560	0.0631	0.0702	0.0773	0.0844	0.0914
26		0.0008	0.0031	0.0064	0.0107	0.0156	0.0211	0.0270	0.0332	0.0397	0.0463	0.0530	0.0598	0.0667	0.0735	0.0803
27			0.0008	0.0029	0.0060	0.0100	0.0146	0.0198	0.0254	0.0313	0.0375	0.0438	0.0503	0.0568	0.0634	0.0700
28				0.0007	0.0027	0.0056	0.0094	0.0138	0.0187	0.0240	0.0296	0.0355	0.0416	0.0477	0.0540	0.0603
29					0.0007	0.0025	0.0053	0.0088	0.0130	0.0176	0.0227	0.0280	0.0337	0.0394	0.0454	0.0514
30						0.0006	0.0023	0.0050	0.0083	0.0122	0.0167	0.0215	0.0266	0.0320	0.0375	0.0432
31							0.0006	0.0022	0.0047	0.0078	0.0116	0.0158	0.0204	0.0252	0.0304	0.0357
32								0.0006	0.0021	0.0044	0.0074	0.0110	0.0150	0.0193	0.0240	0.0289
33									0.0005	0.0020	0.0042	0.0070	0.0104	0.0142	0.0184	0.0228
34										0.0005	0.0019	0.0039	0.0066	0.0099	0.0135	0.0175
35											0.0005	0.0018	0.0037	0.0063	0.0094	0.0128
36												0.0004	0.0017	0.0036	0.0060	0.0089
37													0.0004	0.0016	0.0034	0.0057
38														0.0004	0.0015	0.0032
39															0.0004	0.0014
40																0.0004

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Elapsed Duration in	42	43	44	45	46	47	48
years/ PT							
5	0.4656	0.4686	0.4714	0.4741	0.4767	0.4791	0.4815
6	0.4408	0.4442	0.4475	0.4507	0.4537	0.4566	0.4594
7	0.4167	0.4206	0.4243	0.4279	0.4313	0.4346	0.4378
8	0.3932	0.3975	0.4017	0.4056	0.4095	0.4131	0.4167
9	0.3704	0.3751	0.3796	0.3840	0.3882	0.3922	0.3961
10	0.3483	0.3534	0.3583	0.3630	0.3675	0.3718	0.3760
11	0.3269	0.3323	0.3375	0.3425	0.3474	0.3520	0.3565
12	0.3061	0.3118	0.3174	0.3227	0.3278	0.3327	0.3375
13	0.2861	0.2920	0.2978	0.3034	0.3088	0.3140	0.3190
14	0.2667	0.2729	0.2789	0.2847	0.2904	0.2958	0.3010
15	0.2480	0.2544	0.2606	0.2667	0.2725	0.2781	0.2836
16	0.2299	0.2366	0.2430	0.2492	0.2552	0.2610	0.2667
17	0.2126	0.2194	0.2259	0.2323	0.2385	0.2445	0.2503
18	0.1959	0.2028	0.2095	0.2160	0.2223	0.2284	0.2344
19	0.1799	0.1869	0.1937	0.2003	0.2067	0.2129	0.2190
20	0.1646	0.1717	0.1785	0.1852	0.1917	0.1980	0.2042
21	0.1500	0.1571	0.1639	0.1707	0.1772	0.1836	0.1898
22	0.1361	0.1431	0.1500	0.1567	0.1633	0.1698	0.1760
23	0.1228	0.1298	0.1367	0.1434	0.1500	0.1565	0.1628
24	0.1102	0.1171	0.1240	0.1307	0.1372	0.1437	0.1500
25	0.0983	0.1051	0.1119	0.1185	0.1250	0.1315	0.1378
26	0.0871	0.0938	0.1004	0.1070	0.1134	0.1198	0.1260
27	0.0765	0.0831	0.0896	0.0960	0.1024	0.1086	0.1148
28	0.0667	0.0730	0.0793	0.0856	0.0919	0.0981	0.1042
29	0.0575	0.0636	0.0697	0.0759	0.0819	0.0880	0.0940
30	0.0490	0.0548	0.0607	0.0667	0.0726	0.0785	0.0844
31	0.0412	0.0467	0.0524	0.0581	0.0638	0.0695	0.0753
32	0.0340	0.0393	0.0446	0.0501	0.0556	0.0611	0.0667
33	0.0276	0.0325	0.0375	0.0427	0.0479	0.0532	0.0586
34	0.0218	0.0263	0.0310	0.0359	0.0408	0.0459	0.0510
35	0.0167	0.0208	0.0251	0.0296	0.0343	0.0391	0.0440
36	0.0122	0.0159	0.0198	0.0240	0.0284	0.0329	0.0375
37	0.0085	0.0117	0.0152	0.0190	0.0230	0.0272	0.0315
38	0.0054	0.0081	0.0112	0.0145	0.0181	0.0220	0.0260
39	0.0031	0.0052	0.0077	0.0107	0.0139	0.0174	0.0211
40	0.0014	0.0029	0.0050	0.0074	0.0102	0.0133	0.0167
41	0.0003	0.0013	0.0028	0.0047	0.0071	0.0098	0.0128
42		0.0003	0.0012	0.0027	0.0045	0.0068	0.0094

Elapsed Duration in	42	43	44	45	46	47	48
years/ PT							
43			0.0003	0.0012	0.0026	0.0043	0.0065
44				0.0003	0.0011	0.0024	0.0042
45					0.0003	0.0011	0.0023
46						0.0003	0.0010
47							0.0003
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## Ann II.2

Elapsed Duration in	49	50	51	52	53	54	55
years/ PT							
5	0.4838	0.4860	0.4881	0.4902	0.4921	0.4940	0.4959
6	0.4621	0.4646	0.4671	0.4695	0.4718	0.4741	0.4762
7	0.4408	0.4438	0.4466	0.4493	0.4520	0.4545	0.4570
8	0.4201	0.4234	0.4265	0.4296	0.4325	0.4354	0.4381
9	0.3998	0.4034	0.4069	0.4103	0.4135	0.4167	0.4197
10	0.3801	0.3840	0.3878	0.3914	0.3949	0.3984	0.4017
11	0.3608	0.3650	0.3691	0.3730	0.3768	0.3805	0.3840
12	0.3421	0.3466	0.3509	0.3550	0.3591	0.3630	0.3667
13	0.3239	0.3286	0.3331	0.3375	0.3418	0.3459	0.3499
14	0.3061	0.3110	0.3158	0.3204	0.3249	0.3292	0.3334
15	0.2889	0.2940	0.2990	0.3038	0.3084	0.3130	0.3174
16	0.2721	0.2774	0.2826	0.2876	0.2924	0.2971	0.3017
17	0.2559	0.2614	0.2667	0.2718	0.2768	0.2817	0.2864
18	0.2401	0.2458	0.2512	0.2565	0.2617	0.2667	0.2715
19	0.2249	0.2306	0.2362	0.2416	0.2469	0.2521	0.2571
20	0.2102	0.2160	0.2217	0.2272	0.2326	0.2379	0.2430
21	0.1959	0.2018	0.2076	0.2132	0.2187	0.2241	0.2293
22	0.1822	0.1882	0.1940	0.1997	0.2053	0.2107	0.2160
23	0.1689	0.1750	0.1809	0.1866	0.1922	0.1977	0.2031
24	0.1562	0.1622	0.1682	0.1740	0.1796	0.1852	0.1906
25	0.1439	0.1500	0.1559	0.1618	0.1675	0.1730	0.1785
26	0.1322	0.1382	0.1442	0.1500	0.1557	0.1613	0.1668
27	0.1209	0.1270	0.1329	0.1387	0.1444	0.1500	0.1555
28	0.1102	0.1162	0.1220	0.1278	0.1335	0.1391	0.1446
29	0.1000	0.1058	0.1116	0.1174	0.1230	0.1286	0.1341
30	0.0902	0.0960	0.1017	0.1074	0.1130	0.1185	0.1240
31	0.0810	0.0866	0.0923	0.0979	0.1034	0.1088	0.1142
32	0.0722	0.0778	0.0833	0.0888	0.0942	0.0996	0.1049
33	0.0640	0.0694	0.0747	0.0801	0.0854	0.0907	0.0960
34	0.0562	0.0614	0.0667	0.0719	0.0771	0.0823	0.0875
35	0.0490	0.0540	0.0591	0.0641	0.0692	0.0743	0.0793
36	0.0422	0.0470	0.0519	0.0568	0.0617	0.0667	0.0716
37	0.0360	0.0406	0.0452	0.0499	0.0547	0.0595	0.0643
38	0.0302	0.0346	0.0390	0.0435	0.0481	0.0527	0.0573
39	0.0250	0.0290	0.0332	0.0375	0.0419	0.0463	0.0508
40	0.0202	0.0240	0.0279	0.0320	0.0361	0.0403	0.0446
41	0.0160	0.0194	0.0231	0.0268	0.0308	0.0348	0.0389
42	0.0122	0.0154	0.0187	0.0222	0.0258	0.0296	0.0335

Elapsed							
Duration in years/ PT	49	50	51	52	53	54	55
43	0.0090	0.0118	0.0148	0.0180	0.0214	0.0249	0.0286
44	0.0062	0.0086	0.0113	0.0142	0.0173	0.0206	0.0240
45	0.0040	0.0060	0.0083	0.0109	0.0137	0.0167	0.0198
46	0.0022	0.0038	0.0058	0.0080	0.0105	0.0132	0.0161
47	0.0010	0.0022	0.0037	0.0055	0.0077	0.0101	0.0127
48	0.0002	0.0010	0.0021	0.0036	0.0053	0.0074	0.0097
49		0.0002	0.0009	0.0020	0.0034	0.0051	0.0071
50			0.0002	0.0009	0.0019	0.0033	0.0050
51				0.0002	0.0009	0.0019	0.0032
52					0.0002	0.0008	0.0018
53						0.0002	0.0008
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## Ann II.2

Elapsed Duration in	56	57	58	59	60	61	62
years/ PT							
5	0.4976	0.4994	0.5010	0.5026	0.5042	0.5057	0.5071
6	0.4783	0.4803	0.4823	0.4842	0.4860	0.4878	0.4895
7	0.4594	0.4617	0.4639	0.4661	0.4682	0.4702	0.4722
8	0.4408	0.4434	0.4459	0.4483	0.4507	0.4529	0.4552
9	0.4226	0.4255	0.4282	0.4309	0.4335	0.4360	0.4384
10	0.4048	0.4079	0.4109	0.4138	0.4167	0.4194	0.4221
11	0.3874	0.3908	0.3940	0.3971	0.4002	0.4031	0.4060
12	0.3704	0.3740	0.3774	0.3808	0.3840	0.3872	0.3902
13	0.3538	0.3575	0.3612	0.3647	0.3682	0.3715	0.3748
14	0.3375	0.3415	0.3453	0.3490	0.3527	0.3562	0.3596
15	0.3216	0.3258	0.3298	0.3337	0.3375	0.3412	0.3448
16	0.3061	0.3104	0.3146	0.3187	0.3227	0.3265	0.3303
17	0.2910	0.2955	0.2998	0.3041	0.3082	0.3122	0.3161
18	0.2763	0.2809	0.2854	0.2897	0.2940	0.2981	0.3022
19	0.2619	0.2667	0.2713	0.2758	0.2802	0.2844	0.2886
20	0.2480	0.2528	0.2576	0.2622	0.2667	0.2711	0.2753
21	0.2344	0.2393	0.2442	0.2489	0.2535	0.2580	0.2624
22	0.2212	0.2262	0.2312	0.2360	0.2407	0.2453	0.2497
23	0.2084	0.2135	0.2185	0.2234	0.2282	0.2328	0.2374
24	0.1959	0.2011	0.2062	0.2111	0.2160	0.2207	0.2254
25	0.1839	0.1891	0.1942	0.1993	0.2042	0.2090	0.2137
26	0.1722	0.1775	0.1826	0.1877	0.1927	0.1975	0.2023
27	0.1609	0.1662	0.1714	0.1765	0.1815	0.1864	0.1912
28	0.1500	0.1553	0.1605	0.1656	0.1707	0.1756	0.1804
29	0.1395	0.1448	0.1500	0.1551	0.1602	0.1651	0.1700
30	0.1293	0.1346	0.1398	0.1450	0.1500	0.1550	0.1598
31	0.1196	0.1248	0.1300	0.1351	0.1402	0.1451	0.1500
32	0.1102	0.1154	0.1206	0.1257	0.1307	0.1356	0.1405
33	0.1012	0.1064	0.1115	0.1165	0.1215	0.1264	0.1313
34	0.0926	0.0977	0.1027	0.1077	0.1127	0.1175	0.1224
35	0.0844	0.0894	0.0944	0.0993	0.1042	0.1090	0.1138
36	0.0765	0.0814	0.0863	0.0912	0.0960	0.1008	0.1055
37	0.0691	0.0739	0.0787	0.0834	0.0882	0.0929	0.0976
38	0.0620	0.0667	0.0713	0.0760	0.0807	0.0853	0.0899
39	0.0553	0.0598	0.0644	0.0689	0.0735	0.0780	0.0826
40	0.0490	0.0534	0.0578	0.0622	0.0667	0.0711	0.0755
41	0.0430	0.0473	0.0515	0.0558	0.0602	0.0645	0.0688
42	0.0375	0.0416	0.0457	0.0498	0.0540	0.0582	0.0624

Elapsed							
Duration in years/ PT	56	57	58	59	60	61	62
43	0.0323	0.0362	0.0401	0.0441	0.0482	0.0522	0.0563
44	0.0276	0.0312	0.0350	0.0388	0.0427	0.0466	0.0506
45	0.0232	0.0266	0.0301	0.0338	0.0375	0.0413	0.0451
46	0.0191	0.0223	0.0257	0.0291	0.0327	0.0363	0.0400
47	0.0155	0.0185	0.0216	0.0248	0.0282	0.0316	0.0351
48	0.0122	0.0150	0.0178	0.0209	0.0240	0.0273	0.0306
49	0.0094	0.0118	0.0144	0.0172	0.0202	0.0232	0.0264
50	0.0069	0.0090	0.0114	0.0140	0.0167	0.0195	0.0225
51	0.0048	0.0066	0.0087	0.0110	0.0135	0.0161	0.0189
52	0.0031	0.0046	0.0064	0.0084	0.0107	0.0131	0.0156
53	0.0017	0.0030	0.0045	0.0062	0.0082	0.0103	0.0126
54	0.0008	0.0017	0.0029	0.0043	0.0060	0.0079	0.0100
55	0.0002	0.0007	0.0016	0.0028	0.0042	0.0058	0.0076
56		0.0002	0.0007	0.0016	0.0027	0.0040	0.0056
57			0.0002	0.0007	0.0015	0.0026	0.0039
58				0.0002	0.0007	0.0015	0.0025
59					0.0002	0.0006	0.0014
60						0.0002	0.0006
61							0.0002
62							
63							
64							
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## Ann II.2

Elapsed Duration in	63	64	65	66	67	68	69
years/ PT							
5	0.5085	0.5099	0.5112	0.5125	0.5138	0.5150	0.5162
6	0.4912	0.4928	0.4943	0.4959	0.4973	0.4988	0.5002
7	0.4741	0.4759	0.4777	0.4795	0.4812	0.4828	0.4844
8	0.4573	0.4594	0.4614	0.4634	0.4653	0.4671	0.4689
9	0.4408	0.4431	0.4453	0.4475	0.4496	0.4517	0.4537
10	0.4246	0.4271	0.4296	0.4320	0.4343	0.4365	0.4387
11	0.4088	0.4115	0.4141	0.4167	0.4192	0.4216	0.4239
12	0.3932	0.3961	0.3989	0.4017	0.4043	0.4069	0.4095
13	0.3779	0.3810	0.3840	0.3869	0.3898	0.3925	0.3952
14	0.3630	0.3662	0.3694	0.3725	0.3755	0.3784	0.3812
15	0.3483	0.3517	0.3550	0.3583	0.3614	0.3645	0.3675
16	0.3339	0.3375	0.3410	0.3444	0.3476	0.3509	0.3540
17	0.3199	0.3236	0.3272	0.3307	0.3342	0.3375	0.3408
18	0.3061	0.3100	0.3137	0.3174	0.3209	0.3244	0.3278
19	0.2927	0.2966	0.3005	0.3043	0.3080	0.3115	0.3151
20	0.2795	0.2836	0.2876	0.2915	0.2953	0.2990	0.3026
21	0.2667	0.2708	0.2749	0.2789	0.2828	0.2866	0.2904
22	0.2541	0.2584	0.2626	0.2667	0.2707	0.2746	0.2784
23	0.2419	0.2462	0.2505	0.2547	0.2588	0.2628	0.2667
24	0.2299	0.2344	0.2387	0.2430	0.2471	0.2512	0.2552
25	0.2183	0.2228	0.2272	0.2315	0.2358	0.2399	0.2440
26	0.2070	0.2115	0.2160	0.2204	0.2247	0.2289	0.2330
27	0.1959	0.2005	0.2051	0.2095	0.2139	0.2181	0.2223
28	0.1852	0.1898	0.1944	0.1989	0.2033	0.2076	0.2118
29	0.1748	0.1794	0.1840	0.1886	0.1930	0.1974	0.2016
30	0.1646	0.1693	0.1740	0.1785	0.1830	0.1874	0.1917
31	0.1548	0.1595	0.1642	0.1687	0.1732	0.1776	0.1820
32	0.1453	0.1500	0.1547	0.1592	0.1637	0.1682	0.1725
33	0.1361	0.1408	0.1454	0.1500	0.1545	0.1590	0.1633
34	0.1271	0.1318	0.1365	0.1410	0.1456	0.1500	0.1544
35	0.1185	0.1232	0.1278	0.1324	0.1369	0.1413	0.1457
36	0.1102	0.1148	0.1194	0.1240	0.1284	0.1329	0.1372
37	0.1022	0.1068	0.1113	0.1158	0.1203	0.1247	0.1290
38	0.0945	0.0990	0.1035	0.1080	0.1124	0.1168	0.1211
39	0.0871	0.0916	0.0960	0.1004	0.1048	0.1091	0.1134
40	0.0800	0.0844	0.0888	0.0931	0.0974	0.1017	0.1060
41	0.0732	0.0775	0.0818	0.0861	0.0904	0.0946	0.0988
42	0.0667	0.0709	0.0751	0.0793	0.0835	0.0877	0.0919

Elapsed							
Duration in years/ PT	63	64	65	66	67	68	69
43	0.0605	0.0646	0.0687	0.0729	0.0770	0.0811	0.0852
44	0.0546	0.0586	0.0626	0.0667	0.0707	0.0747	0.0788
45	0.0490	0.0529	0.0568	0.0607	0.0647	0.0686	0.0726
46	0.0437	0.0475	0.0513	0.0551	0.0589	0.0628	0.0667
47	0.0387	0.0423	0.0460	0.0497	0.0535	0.0572	0.0610
48	0.0340	0.0375	0.0410	0.0446	0.0483	0.0519	0.0556
49	0.0296	0.0330	0.0364	0.0398	0.0433	0.0468	0.0504
50	0.0255	0.0287	0.0320	0.0353	0.0386	0.0420	0.0455
51	0.0218	0.0248	0.0278	0.0310	0.0342	0.0375	0.0408
52	0.0183	0.0211	0.0240	0.0270	0.0301	0.0332	0.0364
53	0.0151	0.0177	0.0204	0.0233	0.0262	0.0292	0.0323
54	0.0122	0.0146	0.0172	0.0198	0.0226	0.0254	0.0284
55	0.0097	0.0119	0.0142	0.0167	0.0192	0.0219	0.0247
56	0.0074	0.0094	0.0115	0.0138	0.0162	0.0187	0.0213
57	0.0054	0.0072	0.0091	0.0112	0.0134	0.0157	0.0181
58	0.0038	0.0053	0.0070	0.0088	0.0108	0.0130	0.0152
59	0.0024	0.0037	0.0051	0.0067	0.0086	0.0105	0.0126
60	0.0014	0.0023	0.0036	0.0050	0.0065	0.0083	0.0102
61	0.0006	0.0013	0.0023	0.0034	0.0048	0.0064	0.0081
62	0.0002	0.0006	0.0013	0.0022	0.0033	0.0047	0.0062
63		0.0001	0.0006	0.0012	0.0021	0.0032	0.0045
64			0.0001	0.0006	0.0012	0.0021	0.0032
65				0.0001	0.0005	0.0012	0.0020
66					0.0001	0.0005	0.0011
67						0.0001	0.0005
68							0.0001
69							
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## Ann II.2

Elapsed Duration in	70	71	72	73	74	75	76
years/ PT							
5	0.5173	0.5185	0.5196	0.5206	0.5217	0.5227	0.5236
6	0.5016	0.5029	0.5042	0.5054	0.5066	0.5078	0.5090
7	0.4860	0.4875	0.4890	0.4904	0.4919	0.4932	0.4946
8	0.4707	0.4724	0.4741	0.4757	0.4773	0.4788	0.4803
9	0.4556	0.4575	0.4594	0.4612	0.4629	0.4646	0.4663
10	0.4408	0.4429	0.4449	0.4469	0.4488	0.4507	0.4525
11	0.4262	0.4285	0.4307	0.4328	0.4349	0.4369	0.4389
12	0.4119	0.4143	0.4167	0.4190	0.4212	0.4234	0.4255
13	0.3978	0.4004	0.4029	0.4053	0.4077	0.4100	0.4123
14	0.3840	0.3867	0.3894	0.3919	0.3944	0.3969	0.3993
15	0.3704	0.3733	0.3760	0.3788	0.3814	0.3840	0.3865
16	0.3571	0.3600	0.3630	0.3658	0.3686	0.3713	0.3740
17	0.3440	0.3471	0.3501	0.3531	0.3560	0.3588	0.3616
18	0.3311	0.3343	0.3375	0.3406	0.3436	0.3466	0.3494
19	0.3185	0.3218	0.3251	0.3283	0.3314	0.3345	0.3375
20	0.3061	0.3096	0.3130	0.3163	0.3195	0.3227	0.3258
21	0.2940	0.2976	0.3010	0.3044	0.3078	0.3110	0.3142
22	0.2821	0.2858	0.2894	0.2929	0.2963	0.2996	0.3029
23	0.2705	0.2742	0.2779	0.2815	0.2850	0.2884	0.2918
24	0.2591	0.2629	0.2667	0.2703	0.2739	0.2774	0.2809
25	0.2480	0.2519	0.2557	0.2594	0.2631	0.2667	0.2702
26	0.2371	0.2410	0.2449	0.2487	0.2524	0.2561	0.2597
27	0.2264	0.2304	0.2344	0.2382	0.2420	0.2458	0.2494
28	0.2160	0.2201	0.2241	0.2280	0.2318	0.2356	0.2393
29	0.2058	0.2100	0.2140	0.2180	0.2219	0.2257	0.2295
30	0.1959	0.2001	0.2042	0.2082	0.2121	0.2160	0.2198
31	0.1862	0.1904	0.1946	0.1986	0.2026	0.2065	0.2104
32	0.1768	0.1810	0.1852	0.1893	0.1933	0.1972	0.2011
33	0.1676	0.1719	0.1760	0.1801	0.1842	0.1882	0.1921
34	0.1587	0.1629	0.1671	0.1713	0.1753	0.1793	0.1832
35	0.1500	0.1543	0.1584	0.1626	0.1667	0.1707	0.1746
36	0.1416	0.1458	0.1500	0.1541	0.1582	0.1622	0.1662
37	0.1333	0.1376	0.1418	0.1459	0.1500	0.1540	0.1580
38	0.1254	0.1296	0.1338	0.1379	0.1420	0.1460	0.1500
39	0.1177	0.1219	0.1260	0.1302	0.1342	0.1382	0.1422
40	0.1102	0.1144	0.1185	0.1226	0.1267	0.1307	0.1346
41	0.1030	0.1071	0.1112	0.1153	0.1193	0.1233	0.1273
42	0.0960	0.1001	0.1042	0.1082	0.1122	0.1162	0.1201

Elapsed Duration in	70	71	72	73	74	75	76
years/ PT							
43	0.0893	0.0933	0.0973	0.1013	0.1053	0.1092	0.1131
44	0.0828	0.0868	0.0907	0.0947	0.0986	0.1025	0.1064
45	0.0765	0.0805	0.0844	0.0883	0.0921	0.0960	0.0998
46	0.0705	0.0744	0.0782	0.0821	0.0859	0.0897	0.0935
47	0.0648	0.0686	0.0723	0.0761	0.0799	0.0836	0.0874
48	0.0593	0.0630	0.0667	0.0704	0.0741	0.0778	0.0814
49	0.0540	0.0576	0.0612	0.0649	0.0685	0.0721	0.0757
50	0.0490	0.0525	0.0560	0.0596	0.0631	0.0667	0.0702
51	0.0442	0.0476	0.0510	0.0545	0.0580	0.0614	0.0649
52	0.0397	0.0430	0.0463	0.0497	0.0530	0.0564	0.0598
53	0.0354	0.0386	0.0418	0.0450	0.0483	0.0516	0.0550
54	0.0313	0.0344	0.0375	0.0406	0.0438	0.0470	0.0503
55	0.0276	0.0305	0.0334	0.0365	0.0396	0.0427	0.0458
56	0.0240	0.0268	0.0296	0.0325	0.0355	0.0385	0.0416
57	0.0207	0.0233	0.0260	0.0288	0.0317	0.0346	0.0375
58	0.0176	0.0201	0.0227	0.0253	0.0280	0.0308	0.0337
59	0.0148	0.0171	0.0196	0.0221	0.0247	0.0273	0.0300
60	0.0122	0.0144	0.0167	0.0190	0.0215	0.0240	0.0266
61	0.0099	0.0119	0.0140	0.0162	0.0185	0.0209	0.0234
62	0.0078	0.0096	0.0116	0.0136	0.0158	0.0180	0.0204
63	0.0060	0.0076	0.0094	0.0113	0.0133	0.0154	0.0176
64	0.0044	0.0058	0.0074	0.0091	0.0110	0.0129	0.0150
65	0.0031	0.0043	0.0057	0.0072	0.0089	0.0107	0.0126
66	0.0020	0.0030	0.0042	0.0055	0.0070	0.0086	0.0104
67	0.0011	0.0019	0.0029	0.0041	0.0054	0.0068	0.0084
68	0.0005	0.0011	0.0019	0.0028	0.0039	0.0052	0.0066
69	0.0001	0.0005	0.0010	0.0018	0.0027	0.0038	0.0051
70		0.0001	0.0005	0.0010	0.0018	0.0027	0.0037
71			0.0001	0.0005	0.0010	0.0017	0.0026
72				0.0001	0.0004	0.0010	0.0017
73					0.0001	0.0004	0.0009
74						0.0001	0.0004
75							0.0001
76							
77							
78							
79							
80							

Ann II.2

Elapsed Duration in years/PT	77	78	79	80	81
5	0.5246	0.5255	0.5265	0.5273	0.5282
6	0.5101	0.5112	0.5123	0.5134	0.5144
7	0.4959	0.4971	0.4984	0.4996	0.5008
8	0.4818	0.4832	0.4846	0.4860	0.4873
9	0.4679	0.4695	0.4711	0.4726	0.4741
10	0.4543	0.4560	0.4577	0.4594	0.4610
11	0.4408	0.4427	0.4445	0.4463	0.4481
12	0.4276	0.4296	0.4316	0.4335	0.4354
13	0.4145	0.4167	0.4188	0.4208	0.4229
14	0.4017	0.4039	0.4062	0.4084	0.4105
15	0.3890	0.3914	0.3938	0.3961	0.3984
16	0.3766	0.3791	0.3816	0.3840	0.3864
17	0.3643	0.3670	0.3696	0.3721	0.3746
18	0.3523	0.3550	0.3577	0.3604	0.3630
19	0.3404	0.3433	0.3461	0.3488	0.3515
20	0.3288	0.3318	0.3347	0.3375	0.3403
21	0.3174	0.3204	0.3234	0.3263	0.3292
22	0.3061	0.3093	0.3124	0.3154	0.3183
23	0.2951	0.2983	0.3015	0.3046	0.3076
24	0.2843	0.2876	0.2908	0.2940	0.2971
25	0.2736	0.2770	0.2803	0.2836	0.2868
26	0.2632	0.2667	0.2701	0.2734	0.2766
27	0.2530	0.2565	0.2600	0.2633	0.2667
28	0.2430	0.2465	0.2501	0.2535	0.2569
29	0.2332	0.2368	0.2403	0.2438	0.2473
30	0.2235	0.2272	0.2308	0.2344	0.2379
31	0.2141	0.2179	0.2215	0.2251	0.2286
32	0.2049	0.2087	0.2124	0.2160	0.2196
33	0.1959	0.1997	0.2034	0.2071	0.2107
34	0.1871	0.1909	0.1947	0.1984	0.2020
35	0.1785	0.1823	0.1861	0.1898	0.1935
36	0.1701	0.1740	0.1778	0.1815	0.1852
37	0.1619	0.1658	0.1696	0.1733	0.1770
38	0.1539	0.1578	0.1616	0.1654	0.1691
39	0.1461	0.1500	0.1538	0.1576	0.1613
40	0.1385	0.1424	0.1462	0.1500	0.1537
41	0.1312	0.1350	0.1388	0.1426	0.1463
42	0.1240	0.1278	0.1316	0.1354	0.1391

Elapsed Duration in years/ PT	77	78	79	80	81
43	0.1170	0.1208	0.1246	0.1283	0.1321
44	0.1102	0.1140	0.1178	0.1215	0.1252
45	0.1036	0.1074	0.1111	0.1148	0.1185
46	0.0973	0.1010	0.1047	0.1084	0.1120
47	0.0911	0.0948	0.0984	0.1021	0.1057
48	0.0851	0.0888	0.0924	0.0960	0.0996
49	0.0793	0.0829	0.0865	0.0901	0.0936
50	0.0738	0.0773	0.0809	0.0844	0.0879
51	0.0684	0.0719	0.0754	0.0788	0.0823
52	0.0632	0.0667	0.0701	0.0735	0.0769
53	0.0583	0.0616	0.0650	0.0683	0.0717
54	0.0535	0.0568	0.0601	0.0634	0.0667
55	0.0490	0.0522	0.0554	0.0586	0.0618
56	0.0446	0.0477	0.0509	0.0540	0.0572
57	0.0405	0.0435	0.0465	0.0496	0.0527
58	0.0365	0.0394	0.0424	0.0454	0.0484
59	0.0328	0.0356	0.0385	0.0413	0.0443
60	0.0292	0.0320	0.0347	0.0375	0.0403
61	0.0259	0.0285	0.0311	0.0338	0.0366
62	0.0228	0.0252	0.0278	0.0304	0.0330
63	0.0198	0.0222	0.0246	0.0271	0.0296
64	0.0171	0.0193	0.0216	0.0240	0.0264
65	0.0146	0.0167	0.0188	0.0211	0.0234
66	0.0122	0.0142	0.0162	0.0184	0.0206
67	0.0101	0.0119	0.0138	0.0158	0.0179
68	0.0082	0.0099	0.0116	0.0135	0.0155
69	0.0065	0.0080	0.0096	0.0113	0.0132
70	0.0050	0.0063	0.0078	0.0094	0.0111
71	0.0036	0.0048	0.0062	0.0076	0.0091
72	0.0025	0.0036	0.0047	0.0060	0.0074
73	0.0016	0.0025	0.0035	0.0046	0.0059
74	0.0009	0.0016	0.0024	0.0034	0.0045
75	0.0004	0.0009	0.0015	0.0023	0.0033
76	0.0001	0.0004	0.0009	0.0015	0.0023
77		0.0001	0.0004	0.0008	0.0015
78			0.0001	0.0004	0.0008
79				0.0001	0.0004
80					0.0001